

मा0 राष्ट्रीय हरित अधिकरण में दायर ओ0ए0 संख्या-405/2021 "वीरपाल सिंह गंगवार बनाम स्टेट आफ उ0प्र0" में पारित आदेश दिनांक 27.01.2022 के अनुपालन के सम्बन्ध में बिन्दुवार अनुपालन आख्या।

मा0 राष्ट्रीय हरित अधिकरण में दायर ओ0ए0 संख्या-405/2021 "वीरपाल सिंह गंगवार बनाम स्टेट आफ उ0प्र0" में पारित आदेश दिनांक 27.01.2022 को पारित आदेश के मुख्य अंश निम्नवत् है-

1. Grievance in this application is regarding deadly air pollution in Bahedi, District Bareilly, Uttar Pradesh by Keshar Sugar Mill located amidst densely populated city as its toxic emissions are affecting 50,000 city residents of the nearby area causing breathing disorders and serious health hazard. The fly ash emission from sugar mill is also causing damage to the environment.
2. Having regard to the nature of the allegation, it appears necessary to ascertain the factual position in the matter through a joint Committee of the State PCB and District Magistrate, Bareilly. The State PCB will be the nodal agency for coordination and compliance. The joint Committee may meet within one month and undertake site visit. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 02.05.2022.

A copy of this order along with the copy of the complaint be forwarded to the State PCB and District Magistrate, Bareilly by email for compliance.

मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त पारित आदेश का अनुपालन सुनिश्चित कराये जाने हेतु कार्यालय जिलाधिकारी, बरेली के पत्र संख्या 1117/ओ0ए0 नं0 405/2021/2022 दिनांक 15.03.2022 द्वारा उप जिलाधिकारी, बहेडी बरेली, मुख्य चिकित्सा अधिकारी, बरेली एवं क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली की संयुक्त टीम गठित की गयी, गठित संयुक्त समिति का आदेश संलग्न है (संलग्नक-1)।

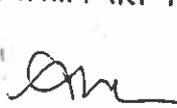
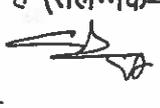
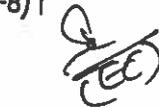
उपरोक्त के अनुपालन में सन्दर्भित उद्योग का निरीक्षण जिलाधिकारी, बरेली द्वारा गठित संयुक्त समिति द्वारा दिनांक 29.03.2022 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री विकास शर्मा, वरिष्ठ प्रबंधक, पर्यावरण उपस्थित थे। मैसर्स केसर इण्टरप्राइजेज लि0 द्वारा परिसर में शुगर एवं आसवानी इकाई स्थापित कर संचालित की जा रही है। उद्योगवार निरीक्षण आख्या निम्नतवत् है-

(अ) मैसर्स केसर इण्टरप्राइजेज लि0 (शुगर इकाई), बहेडी, जिला बरेली की अद्यतन संयुक्त निरीक्षण आख्या-

1. निरीक्षण के समय उद्योग उत्पादनरत पाया गया। उद्योग एक सीजनल चीनी उद्योग है तथा वर्ष 1933 से स्थापित/संचालित है। उद्योग में कच्चे माल के रूप में गन्ना, लाइम, सल्फर इत्यादि का प्रयोग करते हुये डबल सल्फीटेशन प्रक्रिया से चीनी का उत्पादन किया जाता है। उद्योग की उत्पादन क्षमता 6500 टन/दिन केन क्रसिंग की है।
2. उद्योग में जल का प्रयोग घरेलू एवं औद्योगिक प्रयोजन हेतु किया जाता है। घरेलू प्रक्रिया से उत्प्रवाह के निस्तारण हेतु सैप्टिक टैंक/सोकपिट की व्यवस्था पूर्व से स्थापित है। उद्योग में उत्पादन प्रक्रिया, कूलिंग एवं बॉयलर ब्लो डाउन इत्यादि से प्रदूषित उत्प्रवाह जनित होता है जिसके शुद्धिकरण हेतु उद्योग में उत्प्रवाह शुद्धिकरण संयंत्र की स्थापना की गयी है। उद्योग से जनित शुद्धिकृत उत्प्रवाह को लैगून में एकत्रित कर कूलिंग प्रक्रिया में, बागवानी में सिंचाई हेतु, ऐश हैडलिंग, बैगास पर स्प्रे तथा केन यार्ड एवं रास्तों पर डस्ट नियंत्रण हेतु इत्यादि में प्रयुक्त किया जाता है। उद्योग द्वारा शुद्धिकृत उत्प्रवाह को आंशिक रूप से स्थानीय नाले में निस्तारित किया जाता है। संयुक्त निरीक्षण के समय उत्प्रवाह शुद्धिकरण संयंत्र के आउटलेट पर ऑनलाइन उत्प्रवाह की गुणता तथा मापन हेतु ऑनलाइन इपल्युन्ट मॉनिटरिंग सिस्टम स्थापित है, जो कि राज्य प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर से जुड़ा हुआ है। निरीक्षण के समय उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के आउटलेट से निस्तारित हो रहे उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय कार्यालय की प्रयोगशाला में विश्लेषण हेतु जमा किया गया, प्राप्त विश्लेषण आख्या के आधार पर शोधित उत्प्रवाह में मुख्य प्रचालक पर्यावरण (संरक्षण) अधिनियम, 1986, यथासंशोधित में निर्धारित मानको के अनुरूप पाये गये, विश्लेषण आख्या संलग्न है (संलग्नक-2)।

कमरा:-2

3. उद्योग में वाष्प जनन हेतु 190 टन/घंटा क्षमता का एक नं0 हाईप्रेशर बॉयलर स्थापित है, जिसमें ईंधन के रूप में बैगास लगभग 1750 मी0टन/दिन प्रयोग किया जाता है। उक्त बॉयलर पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में इलैक्ट्रो स्टैटिक प्रेसीपिटेटर (ई0एस0पी0) स्थापित है तथा फ्लू गैस उत्सर्जन हेतु सम्बद्ध 90 मीटर ऊँची चिमनी स्थापित की गयी है। संयुक्त निरीक्षण के समय उद्योग में वायु प्रदूषण नियंत्रण व्यवस्था कार्यरत पायी गयी। उद्योग द्वारा वर्ष 2012 में 45 मेगावाट क्षमता का को-जनरेशन पावर प्लान्ट स्थापित किया गया है, जो कि संयुक्त निरीक्षण के समय कार्यरत पाया गया। संयुक्त निरीक्षण के दौरान उक्त बॉयलर से सम्बद्ध चिमनी के फ्लू गैस उत्सर्जन के अनुश्रवण का कार्य क्षेत्रीय कार्यालय की प्रयोगशाला द्वारा किया गया, प्राप्त विश्लेषण आख्या के अनुसार मुख्य प्रचालक पर्यावरण (संरक्षण) अधिनियम, 1986, यथासंशोधित में निर्धारित मानको के अनुरूप पाये गये, मॉनीटरिंग रिपोर्ट संलग्न है (संलग्नक-3)। उक्त बॉयलर से सम्बद्ध चिमनी पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशो के अनुपालन में उत्सर्जन के अनवरत अनुश्रवण हेतु ऑनलाइन कन्टीन्युअस एमिशन मॉनिटरिंग सिस्टम (एस0पी0एम0 एनालाइजर) स्थापित है, जो कि राज्य प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर से जुड़ा हुआ है।
4. उद्योग के बॉयलर से जनित राख को साईलो में एकत्रित कर कवर्ड ट्रेक्टर-ट्राली के माध्यम से बाहर ले जाया जाता है। उपस्थित उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि जनित राख को उद्योग के लो-लाइन एरिया में भू-भराव हेतु प्रयुक्त किया जाता है तथा राख को आस-पास के क्षेत्रीय किसानों की मांग पर खेतों में फटिलाइजर के रूप में प्रयुक्त किये जाने हेतु उनको दिया जाता है, इस सम्बन्ध में किसानों द्वारा मांग पत्र मिल प्रबन्धन को दिये जाते हैं, किसानों द्वारा मिल प्रबन्धन को राख उठाने हेतु दिये गये मांग पत्र संलग्न है (संलग्नक-4)। संयुक्त निरीक्षण के समय राख हैण्डलिंग हेतु जल छिडकाव की पर्याप्त व्यवस्था पायी गयी तथा बॉयलर से जनित राख को उद्योग द्वारा डिस्मेण्टल्ड लैगून एरिया में प्रयुक्त किया जाता पाया गया। उद्योग के मुख्य मार्ग पर तथा गन्ने की ट्राली-टैक्टर के आवागमन के मार्ग पर धूल के उत्सर्जन के नियन्त्रण हेतु पानी के टैंकर से जल छिडकाव किया जाता है। संयुक्त निरीक्षण के समय जल छिडकाव किया जाता हुआ पाया गया, जो कि डस्ट इमीशन के नियंत्रण हेतु प्रभावी है।
5. उद्योग में वैकल्पिक विद्युत व्यवस्था के रूप में 1000 के0वी0ए0 क्षमता के 02 नं0 कैनोपी युक्त डी0जी0 सेट्स स्थापित है। डी0जी0 सेट्स से सम्बद्ध एग्जॉस्ट पाइप की ऊँचाई मानको के अनुरूप पायी गयी। डी0जी0 सेट्स में ईंधन के रूप में आवश्यकतानुसार डीजल का प्रयोग किया जाता है। उपरोक्त डी0जी0 सेट्स का प्रयोग उद्योग की सह इकाई (आसवानी इकाई) में भी वैकल्पिक विद्युत व्यवस्था के रूप में किया जाता है।
6. उद्योग को बोर्ड मुख्यालय के ऑनलाइन सन्दर्भ के पत्र सं0-141895/यू.पी.पी.सी.बी./बरेली (यू.पी.पी.सी. बी.आर.ओ.)/सी.टी.ओ./वाटर/बरेली/2021 दिनांक 17.12.2021 द्वारा जल सशर्त सहमति जल एवं ऑनलाइन सन्दर्भ सं0- 141904/यू.पी.पी.सी.बी./बरेली(यू.पी.पी.सी.बी.आर.ओ.)/सी.टी.ओ. वाटर/बरेली/2021 दिनांक-17.12.2021 द्वारा सशर्त वायु सहमति प्रदान की गयी है, उपरोक्त निर्गत सशर्त जल एवं वायु की वैधता अवधि दिनांक-31.12.2023 तक है। उपरोक्त सहमति जल एवं वायु संलग्न है (संलग्नक-5 एवं संलग्नक-6)।
7. उद्योग द्वारा भूजल निकासी हेतु भूगर्भ जल विभाग, उ0प्र0 से अनापत्ति प्रमाण पत्र प्राप्त किया गया है, जो कि संलग्न है (संलग्नक-7)।
8. उद्योग में शुगर एवं आसवानी इकाई की कालोनी इत्यादि से जनित घरेलू उत्प्रवाह (सीवेज) के शुद्धिकरण हेतु 250 कि0ली0/दिन क्षमता का सीवेज ट्रीटमेण्ट प्लाण्ट स्थापित किये जाने का प्रस्ताव एवं बार चार्ट उद्योग द्वारा बोर्ड को प्रेषित किया गया है, प्रेषित बार चार्ट के अनुसार उद्योग द्वारा सीवेज ट्रीटमेण्ट प्लाण्ट की स्थापना/कमीशनिंग का कार्य माह जुलाई, 2022 के अन्तिम सप्ताह तक किया जाना प्रस्तावित है, प्रेषित प्रस्ताव संलग्न है (संलग्नक-8)।

कमश:-3

(स) शिकायतकर्ता श्री वीरपाल सिंह गंगवार द्वारा मा0 एन0जी0टी0 को प्रेषित शिकायत दिनांक 24 जून, 2021 के सम्बन्ध में-

1. शिकायतकर्ता द्वारा पूर्व में समन्वित शिकायत निवारण प्रणाली (आई0जी0आर0एस0) के माध्यम से बोर्ड को प्रेषित ऑनलाइन शिकायतों के कम में इस कार्यालय द्वारा उद्योग की जांच करते हुये निस्तारण आख्या ऑनलाइन प्रेषित की गयी तथा उद्योग की शिकायत सम्बन्धी आख्या क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली के पत्र सं0 152/आई0जी0आर0एस0-बरेली/2021 दिनांक 07/06/2021 द्वारा बोर्ड मुख्यालय, लखनऊ प्रेषित की गयी, जिसकी प्रति शिकायतकर्ता को भी पृष्ठांकित प्रेषित है (संलग्नक-14)।
2. संयुक्त निरीक्षण के समय उद्योग एवं आस-पास के क्षेत्र के संयुक्त निरीक्षण के समय मुख्य मार्गों पर टैंकर के माध्यम से जल छिड़काव की व्यवस्था की गयी है, जिससे वाहनों के आवागमन से उत्सर्जित डस्ट को नियंत्रित किया जाता है तथा बैगास यार्ड में भी जल छिड़काव की व्यवस्था की गयी है। मौके पर उद्योग से किसी भी प्रकार के धुंए एवं राख के कणों की समस्या नहीं पायी गयी।
3. उद्योग के संयुक्त निरीक्षण के समय उद्योग द्वारा संचालित केसर इण्टर कॉलेज परिसर में तथा उद्योग के निकट गन्ना सोसायटी भवन पर परिवेशीय वायु गुणता अनुश्रवण का कार्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली की प्रयोगशाला द्वारा किया गया, प्राप्त विश्लेषण आख्यानुसार प्रचालक परिवेशीय वायु गुणता के मानको के अनुरूप पाये गये, विश्लेषण आख्याये संलग्न है (संलग्नक-15 एवं संलग्नक-16)।
4. शिकायत में उल्लिखित शहरवासियों को हो रही बीमारियों के सम्बन्ध में मुख्य चिकित्सा अधिकारी, स्वास्थ्य विभाग, बरेली के पत्रांक मु0चि0अ0/22-23/1055 दिनांक 20.04.2022 से प्राप्त आख्यानुसार "बहेडी में संचालित मै0 केसर इण्टरप्राईजेज लि0, शुगर एवं डिस्टिलरी डिवीजन बहेडी के धुंये एवं राख इत्यादि के द्वारा फेफडों सम्बन्धी बीमारी होने के सम्बन्ध में बहेडी क्षेत्र के 02 कि0मी0 की परिधि में आशाओं के द्वारा किये गये सर्वे तथा सामुदायिक स्वास्थ्य केन्द्र बहेडी के आउट डोर एवं इनडोर मरीजों के रिकार्ड के अनुसार ऐसा कोई भी साक्ष्य नहीं है, जिससे स्पष्ट होता हो कि मै0 केसर इण्टरप्राईजेज लि0, शुगर एवं डिस्टिलरी डिवीजन बहेडी के धुंये एवं राख इत्यादि के द्वारा कोई फेफडों एवं स्वास सम्बन्धी बीमारी फैल रही हो।" उक्त आख्या से स्पष्ट है कि उक्त क्षेत्र में सन्दर्भित उद्योग के कारण जन मानस के स्वास्थ्य पर विपरीत प्रभाव पडने के साक्ष्य प्राप्त नहीं है, उपरोक्त पत्र संलग्न है (संलग्नक-17)।
5. निरीक्षण के समय उद्योग द्वारा पर्यावरणीय अधिनियमों एवं दिशा-निर्देशों का अनुपालन किया जाता पाया गया। निरीक्षण/सर्वेक्षण के दौरान लिये गये फोटोग्राफ संलग्न है (संलग्नक-18)।
उपरोक्तानुसार उद्योग की संयुक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।


(सुनील कुमार)
वैज्ञानिक सहायक
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
बरेली


(शशि विन्दकर)
पर्यावरण अभियंता
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
बरेली


(डॉ0 हरपाल सिंह)
अपर मुख्य चिकित्सा अधिकारी
स्वास्थ्य विभाग
बरेली


(रोहित सिंह)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
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(राजेश चन्द्रा)
उप जिलाधिकारी
बहेडी
बरेली

(स) शिकायतकर्ता श्री वीरपाल सिंह गंगवार द्वारा मा0 एन0जी0टी0 को प्रेषित शिकायत दिनांक 24 जून, 2021 के सम्बन्ध में-

1. शिकायतकर्ता द्वारा पूर्व में समन्वित शिकायत निवारण प्रणाली (आई0जी0आर0एस0) के माध्यम से बोर्ड को प्रेषित ऑनलाइन शिकायतों के क्रम में इस कार्यालय द्वारा उद्योग की जांच करते हुये निस्तारण आख्या ऑनलाइन प्रेषित की गयी तथा उद्योग की शिकायत सम्बन्धी आख्या क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली के पत्र सं0 152/आई0जी0आर0एस0-बरेली/2021 दिनांक 07/06/2021 द्वारा बोर्ड मुख्यालय, लखनऊ प्रेषित की गयी, जिसकी प्रति शिकायतकर्ता को भी पृष्ठांकित प्रेषित है (संलग्नक-14)।
2. संयुक्त निरीक्षण के समय उद्योग एवं आस-पास के क्षेत्र के संयुक्त निरीक्षण के समय मुख्य मार्गों पर टैंकर के माध्यम से जल छिड़काव की व्यवस्था की गयी है, जिससे वाहनों के आवागमन से उत्सर्जित डस्ट को नियंत्रित किया जाता है तथा बैगास यार्ड में भी जल छिड़काव की व्यवस्था की गयी है। मौके पर उद्योग से किसी भी प्रकार के धुंए एवं राख के कणों की समस्या नहीं पायी गयी।
3. उद्योग के संयुक्त निरीक्षण के समय उद्योग द्वारा संचालित केसर इण्टर कॉलेज परिसर में तथा उद्योग के निकट गन्ना सोसायटी भवन पर परिवेशीय वायु गुणता अनुश्रवण का कार्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली की प्रयोगशाला द्वारा किया गया, प्राप्त विश्लेषण आख्यानुसार प्रचालक परिवेशीय वायु गुणता के मानको के अनुरूप पाये गये, विश्लेषण आख्याये संलग्न है (संलग्नक-15 एवं संलग्नक-16)।
4. शिकायत में उल्लिखित शहरवासियों को हो रही बीमारियों के सम्बन्ध में मुख्य चिकित्सा अधिकारी, स्वास्थ्य विभाग, बरेली के पत्रांक मु0चि0अ0/22-23/1055 दिनांक 20.04.2022 से प्राप्त आख्यानुसार "बहेडी में संचालित मै0 केसर इण्टरप्राईजेज लि0, शुगर एवं डिस्टिलरी डिवीजन बहेडी के धुंये एवं राख इत्यादि के द्वारा फेफड़ों सम्बन्धी बीमारी होने के सम्बन्ध में बहेडी क्षेत्र के 02 कि0मी0 की परिधि में आशाओं के द्वारा किये गये सर्वे तथा सामुदायिक स्वास्थ्य केन्द्र बहेडी के आउट डोर एवं इनडोर मरीजों के रिकार्ड के अनुसार ऐसा कोई भी साक्ष्य नहीं है, जिससे स्पष्ट होता हो कि मै0 केसर इण्टरप्राईजेज लि0, शुगर एवं डिस्टिलरी डिवीजन बहेडी के धुंये एवं राख इत्यादि के द्वारा कोई फेफड़ों एवं स्वास सम्बन्धी बीमारी फैल रही हो।" उक्त आख्या से स्पष्ट है कि उक्त क्षेत्र में सन्दर्भित उद्योग के कारण जन मानस के स्वास्थ्य पर विपरीत प्रभाव पड़ने के साक्ष्य प्राप्त नहीं है, उपरोक्त पत्र संलग्न है (संलग्नक-17)।
5. निरीक्षण के समय उद्योग द्वारा पर्यावरणीय अधिनियमों एवं दिशा-निर्देशों का अनुपालन किया जाता पाया गया। निरीक्षण/सर्वेक्षण के दौरान लिये गये फोटोग्राफ संलग्न है (संलग्नक-18)।

उपरोक्तानुसार उद्योग की संयुक्त निरीक्षण आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।



(सुनील कुमार)
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बरेली



(शशि विन्दकर)
पर्यावरण अभियंता
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
बरेली



(डॉ0 हरपाल सिंह)
अपर मुख्य चिकित्सा अधिकारी
स्वास्थ्य विभाग
बरेली



(रोहित सिंह)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
बरेली



(राजेश चन्द्रा)
उप जिलाधिकारी
बहेडी
बरेली

कार्यालय जिलाधिकारी, बरेली

सन्दर्भ संख्या:- 1117 /ओ0ए0 नं0 405/2021/2022

दिनांक-15/03/2022

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 405/2021 "वीरपाल सिंह गंगवार बनाम स्टेट आफ उ0प्र0" में दिनांक 24.01.2022 को जारी आदेश का अक्षरशः अनुपालन सुनिश्चित कराये जाने हेतु निम्नानुसार संयुक्त समिति गठित की जाती है-

1. उप जिलाधिकारी, बहेड़ी, बरेली/नामित सदस्य।
2. मुख्य चिकित्साधिकारी, बरेली/नामित सदस्य।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली/नामित सदस्य।

उक्त संयुक्त समिति को निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन हेतु प्रश्नगत उद्योग मैसर्स केसर इण्टरप्राइजेज मिल्स लि0, बहेड़ी, बरेली की तत्काल जांच कर निर्धारित समयावधि में सुनिश्चित कराते हुये, कृत कार्यवाही की आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली की ई-मेल judicial-ngt@gov.in पर निर्धारित समयान्तर्गत प्रेषित करना सुनिश्चित करेंगे।

(शिवाकान्त द्विवेदी)
जिलाधिकारी
बरेली

प्रतिलिपि-निम्नलिखित को अनुपालनार्थ एवं आवश्यक कार्यवाही हेतु निर्देशित।

1. उप जिलाधिकारी, बहेड़ी, बरेली।
2. मुख्य चिकित्साधिकारी, बरेली।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ कि संयुक्त समिति के सदस्यों से समन्वय स्थापित कर कार्यवाही कराना सुनिश्चित करें।

जिलाधिकारी
बरेली



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awasth Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 15713817/Bareilly/2022

Date: 19/04/2022

- 1- Name of Industry: KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI
- 2- Address of Industry: Kesar Enterprises Limited Sugar Division Baheri Bareilly, BAREILLY, 243201
- 3- District: Bareilly
- 4- Description about sampling point: Final outlet of E.T.P
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Shashi Vindkar E.E & Sunil Kumar SA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 L, Plastic jerrican
- 9- Date of Sample Collection: 29/03/2022
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 29/03/2022

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.3	6.5-8.5	02-12
Oil Grease	-	2.4	10.0	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 OC	mg/l	24.0	30.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC	mg/l	458.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 OC IS 3025 (Part 44): 1993 Bio	mg/l	26.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	200.0	250.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by

[Sunil Kumar(SA)]

Authorized by

VIMAL
KUMAR
RAJPUT

Vimal Rajput ASO

ROHIT SINGH Digitally signed
by ROHIT SINGH
Date:
2022.04.19
19:20:54 +05'30'

Regional Officer

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.15714105/Bareilly/2022

Date: 19/04/2022

- 1- Name & Address of Industry: KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI
- 2- Sample Collected By: Sunil Singh Chauhan ,SA
- 3- Date of Monitoring: 29/03/2022
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 90 m
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 190 TPH
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 1760 TPD
- 11- Flue Gas Velocity: 6.49 m/sec
- 12- APCS if any: E.S.P
- 13- Other remarks (if any): N.A
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	SPM	mg/Nm ³	42.0	50.0

Analysed by-

[Sunil Kumar SA]

Authorised Signatory-

VIMAL
KUMAR
RAJPUT

Vimal Rajput ASO

ROHIT SINGH
Digitally signed
by ROHIT SINGH
Date: 2022.04.19
19:13:58 +05'30'

Regional Officer

Date. _____

Expt. No. _____

Page No. _____

सेवा में

श्री माक मधुपुष्पक मन्त्र
केसर इन्टर प्राइवेट लिमिटेड

महोदय

निवेदन इस प्रकार कि आपको जो
दो डाली लगी राखी की डक़रत
है आपको जो दो डाली राखी फिल्म
की भुजा करे।

दिनांक 9/11/2021

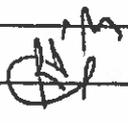
नरेश लाल

~~Stone Gate
Prallad~~

आपकी
नरेश लाल / श्री राकेश

ग्राम - वास्तापुडी
पोस्ट नं - 46157

G.M. GANE
Kesar Enterprises Ltd.
Baheri (Bij)


9/11/21

Teacher's Signature: _____

सेवा में,

श्री मान गन्ना प्रबन्धक महोदय
केसर इण्टर प्रोजेक्ट लिमिटेड
महोदय,

निवेदन इस प्रकार है कि प्राची गण
को इस हाली राविस की आवश्यकता
है। अतः आपसे अनुरोध है कि
दिलवाने की कृपा करें।
आपकी अति महान कृपा होगी।

जाहद खाँ
20/11/21

प्राची

नाम - जाहद खाँ, मी० हसन खाँ

ग्राम - रोहनियाँ

संलग्न - सी० न० - 90124 57523

~~Handwritten signature~~

~~Handwritten signature~~

G.M. CAHIL
Kesar Enterprises Ltd.
Baheri (Bly)

सेवा में,

श्रीमान गणना प्रबन्धक केसर चर्चा इन्टर प्राइजज लिमिटेड
बहेरी

महादय

गणना प्रबन्धक केसर चर्चा इन्टर प्राइजज लिमिटेड को गणना के खाते में डालने

के लिए काली राख की आवश्यकता है।

अतः श्रीमान जी से अनुरोध है कि प्रार्थना को

उक्त काली राख दे लवाने की कृपा करें

दिनांक: 26.11.22

मोहन लाल
प्रार्थी

मोहन लाल पुत्र श्री कल्याण राम
ग्राम - भूसपुर उर्फ धार गाँव
कार्यकर्ता चर्चा से

9675164676

~~Stone + Paper~~

~~P. allow~~

~~Signature~~
Kesar Enterprises Ltd.
Baheri (Bly)

सेवा में

श्रीमान महाप्रबंधक गन्ना
केसर इन्टर प्राइजिड
बहेरी (बहेरी)

गद्य

निवेदन इस प्रकार है कि
प्राची को दो ट्रापी की राखी की
जरूरत है प्राची को दो ट्रापी
राखी प्रिजान की कृपा करें।

दिनांक - 10/12/2021

रामसिंह

प्राची

रामसिंह / MS

ग्राम - सिद्धवल
बासाडी

पीड नं० - 46192

Stone/Fe
allow
10/12/21

G.M. CANE,
Kesar Enterprises Ltd.
Baheri (Bty)

अवधि

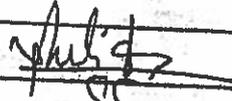
अमान गन्ना महा प्रबन्धक को 50000 रुपये

प्रदाय

निवेदन है कि प्राथी को गन्ना के खेत में
उत्पन्न हेतु 10 ट्राक्टर की राख (सर्विश)
की आवश्यकता है।

अतः अमान जो से अनुरोध है कि
प्राथी को 10 ट्राक्टर राख देने का कार्य
करे।

दिनांक 21.12.2021


प्राथी

यामिन रहमान/अमान

ग्राम - बजा

क्या केन्द्र - बजा पोस्ट B

9412329690

~~G. M. Cane~~

~~M. allow~~



21/12/21

G.M. CANE
Kesar Enterprises Ltd.
Baheri (Bly)

सेवा में

श्री मान मद्य प्रखण्ड वन्ना
केसर इन्टर प्राइजेज
बैहरी (बैहरी)

महापय

निवेदन इस प्रकार कि प्राची की तीन टाली
की सुरवी को जखत है प्राची की तीन टाली शरवी
पिलान की कृपा करे।

दिनांक - 4/1/2022

लालराम
प्राची
लालराम / 997
कोमलप्रपाद

~~Gate / Stone~~

ग्राम - पिन्डीर अन्नायकर
काडगर - 46740

~~Rs. 11000~~

~~NO~~

G.M. CANE
Kesar Enterprises Ltd.
Baheri (Bly)

11/1/22

सेवा में

श्रीमान प्रधानबखान गान्ना
केसर इन्टर प्राइजेज बहेरी (बेहरी)

महोदय

निवेदन इस प्रकार कि पुर्वी को
एक टाली की राखी की जरूरत
है पुर्वी को एक टाली राखी
दिलाने की कृपा करे !

दिनांक 25/1/2022

जगदशी प्रसाद
पुर्वी

जगदशी प्रसाद

रामचन्द्र

ग्राम - दिवारी जगद

सं-पु
जोड़ नं० = 46 नं००

धन्यवाद

~~Photo Stone~~

~~Handwritten signature~~

G.M. GANE
Kesar Enterprises Ltd.
Baheri (Bty)

लिखा है

मुझे आज भुवा प्रान्त के राजपुर
को भेज दिया गया है

मोटा दूध

निचे दूध के डि पाके को दूध
मराठी देरू 12 इला को रोज
को आ बूझा जाता है
अला मोटा दूध से जड़वा के दो डि
पाके को 12 इला करके लिखा
को रूपा करे

कानपुर

10.2.22

stone/gala

M. K. ...
G.M. CANE
Kesar Enterprises
Baheri (Bly)

78 96 नरेश्वरदास

गोपालदास

999777052

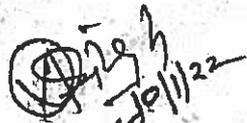
सेना के

श्रीमान महा प्रबन्धक गन्ना
केसट इन्डिया लिमिटेड कौली

महोदय

आपको अवगत कराना है कि सुपक अग्रजी एचिई ९०
जिलेड सिंह उग्र - मिर्जापुर ला मिल के प्रिकलन काली राव
को खेत के डालने के लिए ४ (चार) डाली राव की भासभसा
है
अब श्रीमान जी के प्रिकलन है कि सुपक को ४ डाली राव
दिलवाने की कृपा करें।

आपकी महान कृपा होगी


10/11/22
प्रार्थी

Stone/Date
11/11/22
R
10/11/22
Ravendra Singh
G.M. CANE

अग्रजी एचिई ९० जिलेड सिंह
उग्र - मिर्जापुर
कैड - 74768
दिनांक - 10/11/22

सेवा में

श्रीमान महा-प्रबन्धक (गन्ना)

मैसर्स इन्टर प्राइजेज लि एल्लेडी. कोली

महोदय

निवेदन यह है कि प्राथमिकी क्रमांक अमता ७७०
अमलजीपरिस्टे डीएम मिस्सपुल को चीनी फेट से प्रिकलम
वाली राख में अपने खेत में डालने के लिये आवश्यक
है प्राथमिकी को उ(तीन) डाली राख दिलाने की कृपा
में।

आपकी ज़हान ख़ुश होगी

~~प्राथमिकी~~
प्राथमिकी

~~एच/Stone~~

अमता ७७० अमलजीपरिस्टे

मैस - 158387

डीएम - मिस्सपुल

दिनांक - 25/1/22

~~Ptallow~~

रस

25/1/22

Ravendra Singh
G.M. CANE

सेवा में

श्री मान महा प्रबन्धक गंगा

पैदा मिल बैदा (पैदा)

सहोदय,

निवेदन इस प्रकार है कि प्राची आपकी
मीनी मिल से 06 टाली राबिस आपने
जिल में डालने के लिए देना चाहता है
अतः श्री मान जी से प्रार्थना है
कि प्राची को 06 टाली राबिस
दिखाने की कृपा करें
आपकी महान कृपा होगी

आभारपूर्वक
प्राची

1457823-मिनेरी मिल / अरविन्द सिंह
ग्राम - मिनेरी

दिनांक - 05/02/22

~~Stone Gate~~

~~श्री. वल्लभ~~

~~Signature~~
5/2/22

G.M. CANE
Keer Enterprises Ltd.
Baheri (Bij)

देवा से

15/02/22

श्रीमान महा-प्रबन्धक (गन्ना)

केसल डबल प्राइज लीमिटेड वेली

अर्होप

आपको अवगत कराना है कि प्राणी हीरालाल
शिवचरणलाल निवासी हांडिया नंगला को प(ला)
इली फिल से प्रिमलन वाली राख की अर्होपकला
की प्राणी को प(ला) इली राख दिलवाये
की हुआ है।

आपकी महान कृपा होगी

हीरालाल

~~Stone/Plate~~

~~प्राणी~~
हीरालाल - शिवचरणलाल

~~Pradice~~

कोड - 36232
ग्राम - हांडिया नंगला

(N)

15/2/22

Ravendra Singh
G.M. CANE



सेवार्थ

श्रीमान महापुरुष
केसर एंटरप्राइजेस लि.
बहरी (बहरी)

अध्याय

निर्वाण वस धुकार है
प्राची को पुतीन राखी राखी
आपसता है प्राची को राखी
दो की दुपा करे

दिनांक - 22/02/2022

जगजान
प्राची

~~Stone Gate~~
~~PI wall~~

जगजान /
जदवान
ग्राम - बानगढ़
पिन कोड - 47067

G.M. CANE
Kesar Enterprises Ltd
Baheri (Bly)

Teacher's Sign. _____

सेवा के

मौजान जीव लोह-प्राइ
केसर-चीनी मिम, कड़ी

यहोस

आपको आवारा कलना है कि
उपके मखनन/म/वदीप्याड गाँव
आंग का निवासी है कुंठे 07 दाने
के लमभग चीनी मिम से निवृत्त
क/डी 21 रवरी की मेल के समने के
मिथ 21992451 है

आप कुंठे 07 दाने रखनी
डिलवाने के एडे है।

09/03/22

कुंठे उपवासी

~~Gate/Stone~~

~~मखनन/म/वदीप्याड
गाँव~~

~~PT allow~~

Ravendra Singh
G.M. CANE

RS
3/3/22

सेवा में

महोदय

श्रीमान गन्ना प्रबन्धक
केसर एण्टर प्राइजेन लिमिटेड बहेरी

निवेदन इस प्रकार है कि शर्षी आपकी
थीनी मिल से 7 (सात) ड्राली राख लेना
चाहता है।

अतः श्रीमान जीस शर्षीना है कि
शर्षी को सात (7) ड्राली राख दिलवाने
की कृपा करें।

बनवारी लाल

दिनांक 10/3/2022

शर्षी

बनवारी लाल 50/पी.जी.वठ राम
रिग्राम लुवेदा बहठ बहेरी
जिला बहेरी

10/3/22
G.M. CANE
Kesar Enterprises Ltd.
Baheri (Bly)

Expt. No.

सेवा में

श्री मान महा प्रखण्ड गन्ना
केसर एंटरप्राइजेज
बाहरी (बरेली)

महोदय

निवेदन इस प्रकार है कि प्राची को एक टाली
की राखी को जरूरत है प्राची को एक टाली राखी
दिलाने का कृपा करे।

जानकी पुताद

दिनांक - 12/3/2022

प्राची

Stone/Rocks

ग्राम-जानकी पुताद
कोखे लाल

ग्राम-इतन इह

प्लॉट नं०- 43073

P. allow

G.M. CANE
Kesar Enterprises
Baheri (Bly)

13/3/22

Teacher's Signature :

सेवा में

21/08/2022

श्रीमान मदन प्रकाश/कुमार
से ०२० प्रान्ति ०१००० (वैशाली)

महोदय

निवेदन है कि प्रायः की कुछ जमीन गहरी
है जिसका पानी निकालने में दिक्कत आती है
श्रीमान जी से अनुरोध है कि खेत में डालने के लिए
शुद्धी राख की आवश्यकता है प्रायः को ६००
राख डिलाने की अनुमति प्रदान करने की कृपा
करे। महान कृपा होगी।

Gate/शेरा
Ravendra Singh
G.M. CANE
21/8/22

प्रायः
वीर सिंह प्रान्ति जी (वैशाली)
फोन - २२२२२२ ७२७९३
गा फोन - ११६७ - प्रान्ति शहरिया

सेवा में
श्रीमान ब्रजमोहन चक्रवर्ती
केन्द्र-चीनी मिल (बहेरी)

बहरी

आपसे: अनुभव है कि शान्ति से इन्फो
शान्ति की जमीन में बहने हेतु आवश्यक
है। भू-जमीन निचली है इसे बहने से
भू-जमीन उपजाऊ हो जाएगी।

आपसे शान्ति है कि शान्ति से
इन्फो शान्ति निचली है
बहने हेतु

Stone/gate

P.I. allowed

G.M. CANE
Kesar Enterprises
Baheri (Bly)

शान्ति

बहने हेतु 90 का अनुभव

आज राधिका

80/156173

मौज बर 9412193618

22/3/22



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
141895/UPPCB/Bareilly(UPPCBRO)/CTO/water/
BAREILLY/2021

Dated : 17/12/2021

To ,

Shri SHARAT MISHRA
M/s KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI
Kesar Enterprises Limited Sugar Division Baheri Bareilly, BAREILLY, 243201
BAREILLY

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI

Reference Application No :14072692

Dated :17/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.21 13:42:30 +05'30'
Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.21 13:42:38 +05'30'
Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI vide

Consent Order No. 14072692/ Water

Dated : 17/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Cane Crushing capacity of 6500 TCD and 45 MW per day co-generation power .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	600 KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 650 KLD and Cooling Tower blow down shall be restricted to 650 KLD, only 1 outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	600 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
2	BOD	100mg/l (for discharge in on land for irrigation), 30mg/l (for discharge in surface water body)
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 650 KLD and Cooling Tower blow down shall be restricted to 650 KLD, only 1 outlet is allowed

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m ³ /Ha/Day
------	--------------	--

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 6500 TCD and 45 MW per day co-generation power.
2. Industrial effluent quantity shall be restricted to 650 KLD and Cooling Tower blow down shall be restricted to 650 KLD in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF & CC.
3. Unit shall comply with the directions issued Central Pollution Control Board , New Delhi.
4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
6. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
7. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
8. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
9. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
10. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
11. Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
12. The Unit must ensure the maximum reuse of treated effluent in process.
13. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
14. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
15. 16. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
16. Unit shall provide Hazardous tank in the Boiling house.
17. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/contamination of ground water.
18. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
NISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.21 13:42:49 +05'30'



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
141904/UPPCB/Bareilly(UPPCBRO)/CTO/air/BAREILLY/2021

Dated : 17/12/2021

To ,

Shri SHARAT MISHRA
M/s KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI
Kesar Enterprises Limited Sugar Division Baheri Bareilly,BAREILLY,243201
BAREILLY

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI

Reference Application No. 14073625

Dated : 17/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s KESAR ENTERPRISES LTD SUGAR DIVISION BAHERI. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.21 13:41:55 +05'30'
Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.21 13:42:03 +05'30'
Chief Environment Officer

- 27
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
 14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
 15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
 16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
 17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
 18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for production Sugar and cane crushing capacity of 6500 TCD and 45 MW per day co-generation power.
2. Unit shall operate and maintain the APCS i.e. Electro Static Precipitator and stack height of 90 meter from ground level at the boiler of 190 TPH.
3. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.
4. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
5. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
6. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
7. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
8. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
9. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
10. 10-The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
11. Unit shall setup Ambient Air quality monitoring station within premises near boundary wall in South West direction from bagasse yard within 2 months and send monthly Air quality data to Board
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.21 13:42:15 +05'30'
Chief Environment Officer

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15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
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3. Unit shall operate and maintain the installed online emission monitoring system and ensure connectivity to the server of UPPCB.
4. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
5. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
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7. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.21 13:42:15 +05'30'
Chief Environment Officer



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG048603

VALID FROM 24/07/2021 TO 23/07/2026

Registration No.: 202105000228			
Name of the Owner	SHARAT MISHRA		
Address of the Applicant	Kesar Enterprises Ltd Sugar Division Baheri Distt. Bareilly	Application Form Serial No.	BRLY0521RIN0029
Date of Submission	22/05/2021	Specimen Signature	
Company Name	KESAR ENTERPRISES LTD SUGAR DIVISION	Company Address	Baheri, Distt. Bareilly (U.P.) PIN 243201
Location Particulars			
District	Bareilly	Block	BAHEDI
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.	LAND DETAILS ENCLOSED.		
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	08/11/2011		
Type of Well	Others	Depth of the Well (In meter)	150.00
Purpose of well	Industrial		
Type of Pump Used	Submersible	H.P. of the Pump	40.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	160.00
Date of Energization (In Case of Electric Pump)	09/11/2011		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	160.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	233600		
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Date of expiry CGWA NOC is 12 March 2020		
Against Case			
This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.			
Conditions			
<ul style="list-style-type: none"> (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. 			

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/12/2021

Place:Bareilly

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG026190

VALID FROM 24/07/2021 TO 23/07/2026

Registration No.: 202105000231			
Name of the Owner	SHARAT MISHRA		
Address of the Applicant	Kesar Enterprises Ltd Sugar Division Baheri Distt. Bareilly	Application Form Serial No.	BRLY0521RIN0030
Date of Submission	22/05/2021	Specimen Signature	
Company Name	KESAR ENTERPRISES LTD SUGAR DIVISION	Company Address	Baheri, Distt. Bareilly (U.P.) PIN 243201
Location Particulars			
District	Bareilly	Block	BAHEDI
Plot No./Khasra No.	LAND DETAILS ENCLOSED.	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED.
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	03/02/2007		
Type of Well	Others	Depth of the Well (in meter)	150.00
Purpose of well	Industrial		
Type of Pump Used	Centrifugal	H.P. of the Pump	60.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	160.00
Date of Energization (In Case of Electric Pump)		03/02/2007	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	160.00	Maximum Allowable Running Hours Per Day:	15.00
Maximum Allowable Annual Extraction of Ground Water:			432000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Date of expiry CGWA NOC was 12/03/2020		
Against Case			
This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.			
Conditions			
• (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.			

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
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- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
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- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
 - (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for Industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/12/2021

Place: Bareilly

This certificate is electronically generated and does not require digital signature

KE KESAR ENTERPRISES LIMITED

Behar:243201 Dist. Bareilly (U.P.) Ph: 05872-223691-93 Fax: 05872-223697
E-mail : kesarindia@kesarindia.com, Website : http://www.kesarindia.com
CIN : 124116MH1933PLC001996

Ref No.: 10064/2022/ KEL/DST

15th Feb'22

The Regional Officer,
U.P. Pollution Control Board,
1219/I, E- Block,
Rajendra Nagar
Bareilly

Sub: Installation of 250 KLPD STP for the treatment of Domestic Waste Water

Dear Sir,

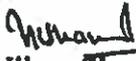
This has reference to our Consent Order No. 141895/ UPPCB/ Bareilly(UPPCBRO) Water/ Bareilly/2021 dated 17th Dec'21 of our Sugar Division and Consent Order No. 138140/UPPCB/Bareilly/CTO/Water/Bareilly/2021 dated 30th Sept.'21 of our Distillery Division.

In compliance of Specific Condition of the above orders, we would like to apprise your goodself that we are intending to install 250 KLD STP to cater the treatment of our Colony waste water. The work of its installation and Commissioning has been awarded to M/s Indaqua Engineers and Consultants Pvt. Ltd., Rudrapur, Distt. Udham Singh Nagar(UK). The copy of LOI dated 12th Feb'22, issued to them, and the Bar Chart/ Schedule of its installation are being enclosed for your kind perusal.

Hope you will find the above in order.

Thanking you,

Yours faithfully,
For Kesar Enterprises Ltd.


(Vikas Sharma)
Sr. Manager- Environment & Admin.

Encl: As above

KE KESAR ENTERPRISES LIMITED

Behari-243201 Distt. Bareilly (U.P.) Ph: 05822-223491-93, Fax: 05822-223497
Email : kesarbharai@kesarindia.com, Website : http://www.ksarindia.com
CN : I24116MH1933MC001994

Ref No.: 16063/2022/KEL/LOI/STP /

12th Feb'22

M/s Indaqua Engineers and Consultants Pvt. Ltd.
LIG-2598, Awas Vikas Colony,
Nainital Road, Rudrapur,
Distt. Udham Singh Nagar(UK)

Sub: Our letter of Intent for Design, Drawing, Engineering, Supply, Erection, installation, and Commissioning of 250 KLD Sewage Treatment Plant - Unit at Baheri, Distt. Bareilly (U.P.)

Ref:1) Your offer reference dated 12.01.2022 & 03.02.2022.

2) Technical Parameters & Scope of Work as per Annexure-I

Dear sir,

This has reference to your above mentioned offer and also various other correspondances exchanged between us including the discussions held in this regard with you. We are hereby issuing this letter of Intent for design, drawing, engineering, manufacturing, supply, erection, installation and commissioning of Sewage Treatment Plant at total price of Rs. 22,90,000/- (Rs. Twenty two Laos Ninty Thousand Only) as per break up given below:

S.No.	Description	Amount (Rs.)
1.	Supply of all Mechanical Equipments, Piping, & Valves, Electrical items, & Instruments pertaining to STP	21,90,000/-
2.	Technical Knowhow, Detailed engineering drawing, specification & documents, erection of mechanical equipments, Piping & valves, electrical works, testing, commissioning & performance trial	1,00,000/-
	Total (In Rs.)	22,90,000/-

The above price is inclusive of design, drawing, engineering, manufacturing, supply, erection, installation, commissioning, testing, but exclusive of GST at actual (Present Rate is 18%).

All other major terms and condition are as under:



Contd... P/2

KE KESAR ENTERPRISES LIMITED

Baheri-243201 Dist. Bareilly (U.P.) Ph: 05822-223691-93 Fax: 05822-223697
E-mail : kesarbaheri@kesarindia.com, Website : <http://www.ksarindia.com>
CIN : L24116MH1933PLC001996

-2-

1. The above price is for our site (Baheri) and will remain firm till completion of supply, erection and successful commissioning.

2. GST :

The above price is exclusive of GST at actual (Present Rate is 18%). Please note our GST No.:-09AABCK7328R1ZT.

3. COMPLETION:

Strict time bound completion is the essence of this order. You will complete supply of all material related to Sr. No.1 of above description within stipulated time period. The total time for completion is 4-5 months from the date of this LOI.

You will furnish a delivery sequence / schedule along with bar chart for contract execution for approval by us. The delivery schedule shall suit the generally accepted erection sequence of the equipment.

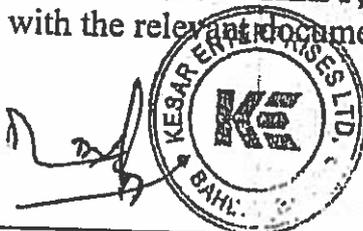
4. LIQUIDATED DAMAGES:

For late supply and erection and commissioning:

Strict Time Bound completion is the essence of this order. Hence, you shall strictly adhere to the completion schedule indicated in this LOI. In the event of any delay in the completion of work at the designated site, we reserves the right to levy liquidated damages towards late completion as per above completion clause no.3 above, at the rate of 0.5% of the value of the order for the delay of every week subject to the maximum limit of 5% of the value of the order.

5. GA DRAWINGS & LOAD DATA: You shall submit all the concerned GA Drawings, load data immediately within a month from the date of this LOI.

6. BILLING INTRUCTIONS: Please note that you will have to prepare the bill in favour of KESAR ENTERPRISES LIMITED, BAHERI 243 201, DIST. BAREILLY, U.P. and send copy of the same to our site along with the relevant documents.



Contd...P/3



KESAR ENTERPRISES LIMITED

Baher-243201 Dist. Bareilly (U.P.) Ph: 05822-223691-93 Fax: 05822-223697
Email : kesarbaheri@kesarindia.com, Website : <http://www.kesarindia.com>
CIN : L24116MH1933PLC001996

-3-

7. PAYMENT TERMS:

- 15% of the basic order value as interest free advance on receipt of order acceptance, original signed & proforma invoice and against submission of Advance Bank Guarantee of equivalent amount valid till completion of supply from any Nationalized Bank as per format provided by us.
- 65% of the basic order value against proforma invoice after inspection but before dispatch on pro-rate basis with 100% GST as applicable.
- 25% on completion of erection & commissioning of Plant.
- Balance 10% of the order value after achieving performance guarantee parameters of 3 months of operations.

8. FOUNDATION DETAILS: You will depute your Engineer to our site to guide our Civil Contractor for casting of foundation for STP as required. The travelling expenses of your engineer for visit to our site will be borne by you however free lodging, boarding at our site will be provided by us.

9. All Civil Jobs related to STP Installation will be in KEL Scope.

10. WARRANTY: 12 months from the date of installation.

11. JURISDICTION: All disputes and claims arising out of this order shall be subject to Bareilly Jurisdiction.

All other terms and conditions will remain same as per our understanding with you.

Kindly acknowledge the receipt of this Order as token of your acceptance.

Thanking you,

Yours faithfully,
For KESAR ENTERPRISES LIMITED


AUTHORIZED SIGNATORY

Encl: ANN-I



INDAQUA ENGINEERS AND CONSULTANTS PVT LTD.

Office-LIG-2598, AWAS VIKAS, Nainital Road, RUDRAPUR, DISTT: U.S.NAGAR (U.K.)

Factory-Plot No-62B, Sector-4, IIE, Pantnagar DISTT: U.S.NAGAR (U.K.)

TEL.NO.05944-243736, FAX.NO.-05944-242483, Mobile. No. 9837067544

Web Site: www.indaquaengineers.com

E, mail. indaqua@rediffmail.com

To,
MR. KESAR ENTERPRISES LTD
BAHERI
DISTT: BAREILLY (U.P)

Dated. 03-02-2022

Subject: Proposal regarding STP- 250KLD
Kind Attention: Mr. Vikas Sharma

Dear Sir

We refer to the above subjected matter, as per discussion with us. Accordingly, we are pleased to submit our lowest rate offer for the Drawing/ Designing, Erection & Commissioning of STP (Complete on turnkey basis excluding of civil work). We would also like to inform you that, we are a company engaged in the various activities related to the field of Environment Engineering. We have worked for various organizations for the Preparation of Feasibility Report On Air & Water, Preparation of EIA Report, Designing/ Erection of the Water/ Waste water treatment Plant & Air pollution control systems, Operation & Maintenance of STP, Guiding for Hazardous Waste Authorization, Water Cess, Guiding for obtaining the Air & Water Consent to Establish and to operate from Uttrakhand/UP Pollution Control Board. In the end, we assure you that our proposal will be in line with your requirement. In case of any query you can call us any time. Looking forward for your earliest response and long-term mutually beneficial association.

Thanking you,

YOURS FAITHFULLY

For INDAQUA ENGINEERS AND CONSULTANTS PVT LTD

(V.K.SAXENA)



BASIS OF DESIGN:

The 300KL/day water will be used for domestic purpose, out of that approx. 240KL/day domestic effluent will be generated. For the treatment of Domestic waste water, the proposed treatment is through Sewage Treatment Plant (STP) than treated water will be used for gardening purpose.

BASIS OF DESIGN:

For the domestic Consumption water will be used in the tune of approx. 300KLD by the visitors, workers, Residential colony & staff. The sewage will be generated in the tune of 240KLD. This domestic effluent generated will be contaminated by suspended impurities, Dissolve Impurities, O&G and BOD & COD. This will be treated through proposed STP OF 250KLD Capacity.

The STP designed to treat the effluents having following parameters & the data:

➤ Flow rate	250M ³ /day
➤ pH	6-8.5
➤ Suspended Solids	150 mg/lit
➤ BOD	250 mg/lit
➤ COD	550 mg/lit
➤ Oil & Grease	30 mg/lit
➤ TDS	900mg/lit.

The effluents would be treated to bring down the parameters to the specified limits (as per UPPCB)

pH	7-8
Oil & Grease	< 10 mg/lit
Suspended Solids	< 100 mg/lit
BOD	< 30 mg/lit.
COD	< 250 mg/lit

TREATMENT SCHEME:

The treatment consists of Primary, Secondary & Tertiary treatment. As revealed by the data presented above, the main parameters which are considered for design of the proposed STP are Oil & Grease, suspended solids, BOD & COD. The primary treatment is for TSS and reducing the Oil & Grease. The sewage from the underground Collection Tank which will have a partition wall followed by Oil separator for removal of the Oil & Grease contents shall be guided in to the



Aeration Tank. In the Aeration Tank aeration will be provided through blower to bring down BOD & COD. Then treated water flows from Aeration Tank to Secondary Tube settler by gravity. Here the Sludge formed will be settled in the taper portion of the STS while as the clear water will be passed through the PSF & ACF. The clear water from the ACF shall be guided in the fresh water tank or can be utilized for gardening purposes or toilet flushes. It can also be guided in to the Sewar outside the factory. The sludge from the STS will be guided to the Sludge Drying Beds. The leachate from the bottom of the SDB will be taken to the existing underground collection tank while as the sludge can be scooped off from the SDB for secured storage purposes and disposal will be through use of manure for gardening. The back wash water from the PSE & ACF will be guided in to the underground collection tank.

1. DETAILS OF THE UNIT OPERATIONS & PROCESSES:

1.1 EFFLUENT COLLECTION TANK:

Here the sewage comes from the septic tank will be collected and for making it homogenous the air purging is through air diffuser is provided. After collection & making it homogenous it will be taken into the O&G Separator for further treatment.

1.2 BAR SCREEN:

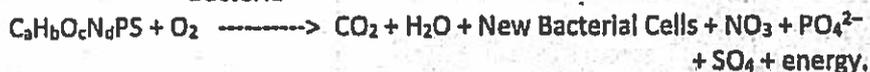
Here the Bar screen will trap the large floating matter which can clog the pumps & system than oil & grease contents will get collected at the surface of the waste water with the help of the baffle wall provided at the underground collection tank, which will be safely stored & disposed to the authorized parties as per Hazardous Waste Management Rules, 1989 & Amended upto date. The oil free water will go to the Aeration treatment for secondary treatment.

1.3 AERATION TANK (Into Two Parts):

The primarily treated water will be treated here through activated sludge method. The domestic sewage taken for biological treatment, which is fully bio-degradable. The waste water having BOD & COD value will have to be treated by aeration for making faster Bio-chemical reaction in two different chambers, the treatment process in the form of continuous flow stirred tank and. We are providing Twin Lobe Blower with 2HP motor to supply the air to maintain the dissolved oxygen which is required for enhancing the Bio-chemical reaction process & make it homogeneous.

The biological reaction for the oxidation of BOD proceeds on the following lines:

Bacteria



The required MLSS (upto 3500mg/l) shall be maintained by recalculating through STS. When MLSS exceeds over the limit than sludge will be discarded through STS. The treated water will go through sump by sludge pump to the STS.



1.6 SECONDARY TUBE SETTLERS:

Here we are providing the Tube Settler along with the PVC media which will enhance the contact period and thereby the improved performance. It is being provided to remove the suspended solids in the form of biological cells produced in the aeration basin. The Tube settler will have a determined slope in the bottom to settle the sludge it will be diverted to SDB through Sludge Sump and the overflow of the tank will be conveyed to the semi-treated tank for disinfection & tertiary treatment.

1.7 SEMI-TREATED/CHLORINE CONTACT TANK

Here the treated water from STS will treat for disinfection by dosing hypo solution/bleaching powder. The disinfected water having some turbidity & may have excess of chlorination, will feed to the PSF.

1.8 PRESSURE SAND FILTER (PSF):

Here the water coming from the STS will be treated for removal of suspended impurities through coarse sand media the treated water shall be sent to the ACF for the removal of coloring impurities. The sewer/fresh water tank. The back of the PSF will be diverted to ECT.

1.9 ACTIVATED CARBON FILTER (ACF):

Here the water coming from the PSF will be treated for removal of coloring impurities through high iodine value Activated carbon media the treated water shall be sent to the treated water storage tank. The back wash of ACF will be diverted to ECT. The treated water will be disposed through gardening.

1.10 SLUDGE DRYING BED:

The sludge from the Tube settlers (STS) shall be dewatered by the set of Sludge Drying Beds and the leachate will be taken back in to the Equalization/collection tank. The dried sludge will be used as manure for the gardening purposes.

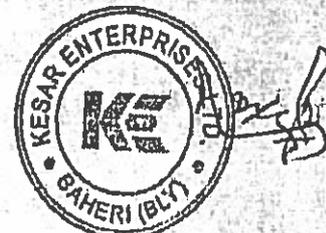
1.11 TREATED WATER COLLECTION TANK:

The treated water from ACF will be collected here for the storage and further disposed for gardening.



TECHNICAL-SPECIFICATIONS of UNITS:

- | | | |
|---|--|----------|
| 1. Effluent Collection
Size: 3.0 x 4.0 x 2.5 (depth) (mxm xm) | 1No. In Civil | |
| 2. Bar Screen / O & G Skimmer
Suitable to the cap.250kld
size: 3.0 x 1.5 (mxm) | 1No. MS/ | 0.8Lakh |
| 3. Aeration Tank (In two Parts)
Size: 5.0 x 8.0 x 4.5 (depth) (mxm xm) | 1No. In Civil | |
| 4. Secondary Tube Settler
size: 2.5 x 3.0 x 3.5 (depth) (mxm xm)
Along with Media | 2Nos.
MS/5 mmtbk with Epoxy Coating | 5.6 Lakh |
| 7. Chlorine contact Tank-
size:2.0x2.0x2.5 (depth) (mxm xm) | 1No. In Civil | |
| 8. Pressure Sand Filter (PSF)
size: 800 mm dia. X 1500 mm ht
Along with media & supports | 1No.
MS/6 mmtbk with Epoxy Coating | 1.5Lakh |
| 9. Activated Carbon Filter (ACF)
size: 800 mm dia. X 1500 mm ht
Along with media & supports | 1No.
MS/5 mmtbk with Epoxy Coating | 1.9Lakh |
| 10. Sludge Drying Beds
Size:1.5 x 2.0 x 1.2 (mxm xm) | 4Nos. In Civil | |
| 11. Semi Treated & Treated Water Collection Tank-
Size: size: 3 x 3 x 2.5 (depth) (mxm xm) | 1No. In Civil
Water proof Coating | |
| 12. Pipes, Valves & Fittings (UPVC/GI) | 1 lot. | 2.6Lakh |
| 13. Pumps-C&G/Kirloskar/CRI | 8 Nos. (2HP) | 1.9Lakh |
| 14. Control Panel & Cables etc.-Havel's/L&T | 1 No | 1.0Lakh |
| 15. Blower (Cap. 160m ³ /hr. by 5HP Motor)-
Beta with C&G Motors. | 2 Nos. | 2.8Lakh |



16. Dosing Systems-UKL/Equ.	2Nos.	0.6Lakh
17. Supporting Steel Structure & Moving Platform	1Lot.	2.2Lakh
18. Diffusers Grids	6Nos.	0.7Lakh
19. Instrumentation (pH meter, press. Gauges & Flow meters)	1 lot	1.8Lakh

And finally STP sludge will be disposed as a manure of gardening use and clear water from the ACF will be also used for Gardening and fountain purpose, which will meet out the norms stipulated by the CPCB/UPPCB.

SCHEDULE OF EXCLUSION:

Any thing which is not specified in our Scope of Supply as mentioned above.

PRICES:

Our Prices for Drawing/ Design, Engg. Erection & Commissioning of STP (Complete on turnkey basis, excluding of civil work) Supply of Complete System described as per our scope of supply shall be Rs.24.90lakh (Twenty Four lakh Ninty thousand only).

The break-up of cost is under-

1. Mechanical Equipments- Rs 21.40 Lakhs
 2. Erection & commissioning charges- Rs 3.50 Lakhs

M. S. Sharma
 09/02/22

TERMS & CONDITIONS:

1. The above prices are Ex. Rudrapur.
3. The GST will be 18% extra.
4. The 40% payment along with the confirm order, 50% payment after supplying of Mechanical Equipments before installation and balance 10% after commissioning.
5. The time period will be 30 days counted from the date of confirm order along with the DD of 40% advance.

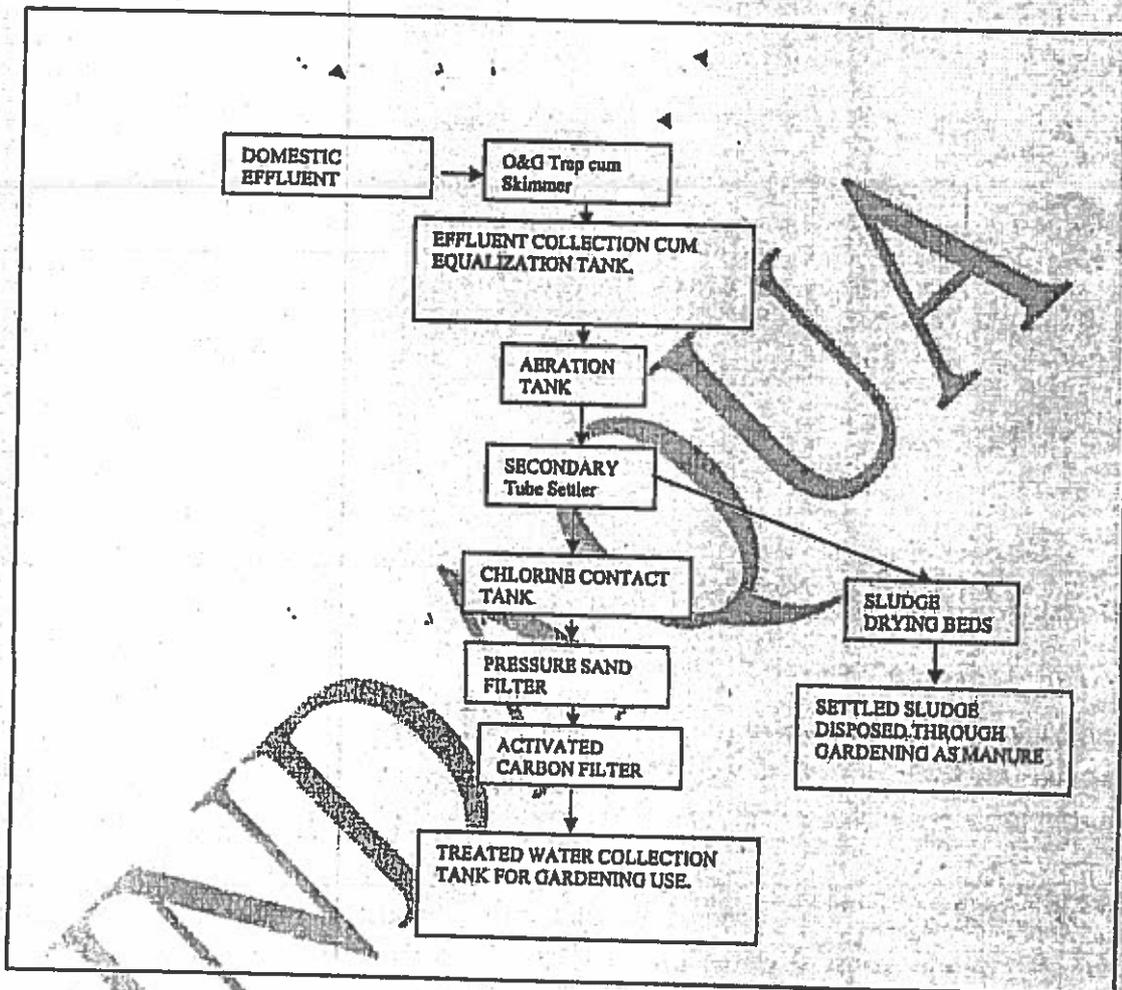
WARRENTY:

The system is warranted against any mfg. defects for the period of 1 year from the date of Erection & Commissioning, whichever is earlier. Free technical services shall be provided by us subjected to 12 visits max.

(For INDAQUA ENGINEERS AND CONSULTANTS PVT LTD)



STP FLOW SCHEME
(Approx. Area=20 x 25 Mtr.)



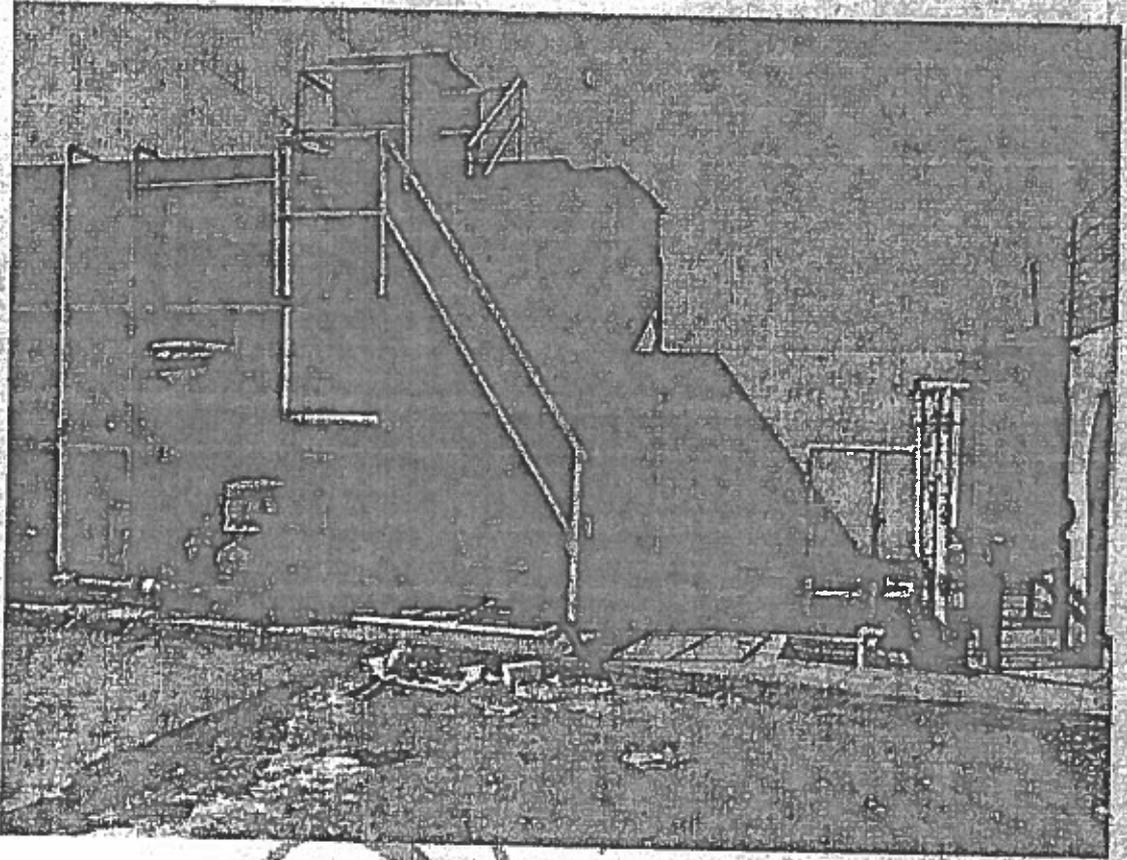
(For INDAQUA ENGINEERS AND CONSULTANTS PVT LTD)



THE LIST OF CURRENT CUSTOMERS guided for NOC, AIR & WATER CONSENT, OPERATION CONTRACT of ETP,STP & WTP AND SET-UP of ETP ,STP & WTP on Turnkey basis:

1. Pepsico India Holding Ltd, Bazpur.
 2. Obitee Textile Pvt Ltd., Sitarganj.
 3. Sitarganj Fibre Ltd, Sitarganj
 4. Mantri Metallics Ltd. Pantnagar. ,
 5. Finolex Cables Ltd., Roorkee.
 6. Kores India Ltd. Pantnagar.
 7. Shri Ram Foundaries Ltd, Pantnagar.
 8. H.P. India Pvt Ltd., Pantnagar.
 9. Jal Suspension., Pantnagar.
 10. Reckit Benckizer Ltd., Sitarganj,
 11. Northern Plywood, Ramnagar.
 12. Badve Engg. Ltd. Pantnagar.
 13. Greffitte Exports(Food Division),, Pantnagar.
 14. Asthan Mall, Ramnagar.
 15. Tree Top Resort, Marchula.
 16. Sudram Fastners Ltd., Pantnagar.
 17. Fleet Guard Ltd., Sitarganj.
 18. Ganesh Polytex Ltd. Pantnagar.
 19. Hotel Harshikhar, Bhimtal.
 20. American Power Conversion (India) Ltd. Pantnagar.
 21. Nadia Paro, Ramnagar
 22. Autocomp Panse Pvt Ltd., Pantnagar.
 23. Geeta Industries Pvt Ltd, Pantnagar
 24. Voltas Ltd, Pantnagar
 25. Tata Yazaki Ltd, Lalpur
 26. Aurangabad Electricals Ltd, Pantnagar
 27. Bombay Burmah Trading Corp. Ltd., Pantnagar
 28. Anusya Auto Press Parts, Pantnagar.
 29. TVS Srichakara Ltd, Pantnagar, IIE, Pantnagar
 30. Green Ply Ltd., IIE, Pantnagar
 31. Universal Comforts Products Ltd., IIE, Pantnagar
 32. Varroc Engg. Ltd, IIE, Pantnagar
 33. Surin Auto Pvt Ltd, Sitarganj
 34. Varroc Polymers, Greater NOIDA.
 35. Britania Industries Ltd, Pantnagar
 36. VRB Food Ltd, Kashipur
 38. Globlin Food Ltd, Gadarpur
 39. R.K.Foods, Kashipur
 40. Pepsico India (Holding) Ltd, Kanpur
 41. Asthan Developer Town Ship, Ramnagar
- (For INDAQUA ENGINEERS AND CONSULTANTS PVT LTD)





AND



48/81

INDAQUA ENGINEERS & CONSULTANTS PVT LTD

KESAR ENTERPRISES LTD, BAHERI

Civil estimate of SITE work

Sl. No.	Description	Unit	Quantity	Rate	Amount
1	Earth work in excavation up to 3 mtr depth	Cum.	216.5	160.00	34,640.00
2	Groutwork for back filling	Cum.	71.25	80.00	5,700.00
3	Providing and laying of stone setting	Cum.	19.5	4,000.00	46,200.00
4	Providing and laying of PCC 1:4:8	Cum.	12.82	4,200.00	53,844.00
5	Providing and laying of cement concrete M:20 for slab/ foundation	Cum.	31.25	6,800.00	2,12,500.00
6	Providing and laying of concrete M:20 for RCC wall and Columns	Cum.	58.92	7,200.00	4,24,394.00
7	Providing and laying of water proofing cement plaster in 1:4	Sqm.	428	350.00	1,50,190.00
8	Providing and laying of concrete M:20 for Slab and beams	Cum.	5.187	7,200.00	34,986.40
9	Providing and fixing of shuttering	Sqm.	473.05	400.00	1,89,260.00
10	Providing and bending of THRT steel for rft, walls, columns and beams	M.T.	8.5	75,000.00	6,37,500.00
11	Providing and fabrication and fixing of M.S. steel work for ladders and man hole covers	Rg.	210.5	85.00	17,892.50
GRAND TOTAL					17,85,296.90





REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awasth Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.15714093/Bareilly/2022

Date: 19/04/2022

- 1- Name & Address of Industry: KESAR ENTERPRISES LIMITED DISTILLERY DIVISION
- 2- Sample Collected By: Sunil Singh Chauhan ,SA
- 3- Date of Monitoring: 29/03/2022
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 73.0 m
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 27 TPH
- 9- Fuel used: Slop+ bagasse
- 10- Quantity of Fuel used: 80 TPD
- 11- Flue Gas Velocity: 6.09 m/sec
- 12- APCS if any: E.S.P
- 13- Other remarks (if any): N.A
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	SPM	mg/Nm ³	38.0	50.0

Analysed by-

[Sunil Kumar SA]

Authorised Signatory-

VIMAL
KUMAR
RAJPUT

Vimal Rajput ASO

Digitally
signed by
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Date:
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Regional Officer



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
138140/UPPCB/Bareilly(UPPCBRO)/CTO/water/
BAREILLY/2021

Dated : 30/09/2021

To ,

Shri SHARAT MISHRA
M/s KESAR ENTERPRISES LIMITED DISTILLERY DIVISION
Kesar Enterprises Limited, Distillery Division, Baheri Distt. Bareilly,BAREILLY,243201
BAREILLY

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. KESAR ENTERPRISES LIMITED DISTILLERY DIVISION

Reference Application No :13614982

Dated :30/09/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. KESAR ENTERPRISES LIMITED DISTILLERY DIVISION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 28/09/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

Nishi Kumar Chauhan
Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Annexure to Consent issued to M/s.KESAR ENTERPRISES LIMITED DISTILLERY DIVISION
vide**

Consent Order No. 13614982/ Water

Dated : 30/09/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 30 KLD Rectified Spirit, Ethanol and 4 MW co-generation power.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	25 KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	25 KLD

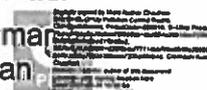
5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.
18. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This Consent to Operate is valid for production of 30 KLD Rectified Spirit, Ethanol and 4 MW co-generation power valid for 365 days in a year.
2. Unit shall start production at original production capacity of 45 KLD Rectified Spirit, Ethanol only after obtaining permission from Central Pollution Control Board and the unit shall intimate UPPCB after getting permission from CPCB.
3. The unit shall dispose the spent wash through MEE, concentrated spent wash shall be incinerated through slop boiler of 27 TPH and bio composting is not allowed for maintaining zero liquid discharge outside premises.
4. Unit Shall restrict lined storage capacity to 07 days of spent wash generation.
5. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
6. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
7. Unit shall operate and maintain properly the installed flow meter and web camera and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
9. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
10. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
11. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
12. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
13. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
14. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Nishi Kumar
Chauhan



Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 138144/UPPCB/Bareilly(UPPCBRO)/CTO/air/BAREILLY/2021

Dated : 30/09/2021

To ,

Shri SHARAT MISHRA
 M/s KESAR ENTERPRISES LIMITED DISTILLERY DIVISION
 Kesar Enterprises Limited, Distillery Division, Baheri Distt. Bareilly,BAREILLY,243201
 BAREILLY

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. KESAR ENTERPRISES LIMITED DISTILLERY DIVISION

Reference Application No. 13615222

Dated : 30/09/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s KESAR ENTERPRISES LIMITED DISTILLERY DIVISION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/09/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Nishi Kumar
 Chauhan

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

Nishi Kumar
 Chauhan
 Chief Environment Officer

U.P. Pollution Control Board

Dated : 30/09/2021

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Slop Boiler 27 TPH	Slop and Baggasse	01	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 73 meter from ground level

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	50mg/NM3

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF& CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
- In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
- Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
- Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
- Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This Consent to Operate is valid for production of 30 KLD Rectified Spirit, Ethanol and 4 MW co-generation power valid for 365 days in a year.
2. Unit shall start production at original production capacity of 45 KLD Rectified Spirit, Ethanol only after obtaining permission from Central Pollution Control Board and the unit shall intimate UPPCB after getting permission from CPCB.
3. The unit shall dispose the spent wash through MEE, concentrated spent wash shall be incinerated through slop boiler of 27 TPH and bio composting is not allowed for maintaining zero liquid discharge outside premises.
4. Unit shall operate and maintain the APCS installed at 27 TPH Slop Boiler i.e., Electrostatic Precipitator and stack height of 73 meter from ground level.
5. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
6. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
7. Unit shall submit the ambient air quality report of the premises from laboratory authorized from MOEF & CC on quarterly basis.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
9. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Nishi Kumar
Chauhan

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC047119

VALID UP TO : 26/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202102000485

Name of the Owner	SHARAT MISHRA		
Designation पद	Sr, Manager (Environment & Admin.)	Company Name कंपनी का नाम	Kesar Enterprises Limited, Distillery Division
Company Address कंपनी का पता	Baheri Distl. Bareilly (U.P.) PIN-243201	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Kesar Enterprises Limited Distillery Division Baheri	Application Form Serial No.	BRLY0221NIN0018
Date of Submission	27/02/2021	Specimen Signature	
Location Particulars			
District	Bareilly	Block	BAHEDI
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/06/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	150.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	50.00
Date of Energization (In Case of Electric Pump)		01/11/2021	
Maximum Allowable Rate of Withdrawal (m3/hr.):	50.00	Maximum Allowable Running Hours Per Day:	15.00
Maximum Allowable Annual Extraction of Ground Water:			273750

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such Industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for Industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

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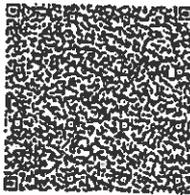
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INDIA NON JUDICIAL Government of Uttar Pradesh



e-Stamp

Certificate No. : IN-UP81686151548716T
 Certificate Issued Date : 27-Dec-2021 01:08 PM
 Account Reference : NEWIMPACC (SV)/ up14107004/ BEHEDI/ UP-BLY
 Unique Doc. Reference : SUBIN-UPUP1410700453864974819860T
 Purchased by : KESAR ENTERPRISES LTD BAHERI BAREILLY
 Description of Document : Article-5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : KESAR ENTERPRISES LTD BAHERI BAREILLY
 Second Party : M/s G R MOVERS PVT LTD ROSHANGANJ SHAHJAHANPUR
 Stamp Duty Paid By : KESAR ENTERPRISES LTD BAHERI BAREILLY
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



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AGREEMENT

THIS AGREEMENT entered into on 12th Dec., 2021, between KESAR ENTERPRISES LTD., Baheri, Bareilly (hereinafter referred as "KEL") through its President, Shri Sharat Mishra.

AND

M/s G.R. Movers Pvt.Ltd., Roshanganj, Shahjahanpur (hereinafter referred as PARTY), through its Proprietor Shri. HARSH MODI, GST Number 09AADCG3332K1ZL

For G. R. Movers Pvt. Ltd.

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at www.shcesstamp.com or using e-Stamp Mobile App of Stock Holding Corporation of India. Any discrepancy in the details on this Certificate and as available on the website / Mobile App shall render the Certificate invalid.
2. The onus of checking the legitimacy of the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



WHEREAS KEL has their Fly Ash generated from Slope Fired Incineration Boiler (SFIB) Silo and SMBC of Distillery Division. The Ash so generated is available for sale and PARTY has agreed to buy the same for their Potash Recovery Plant situated at Shahjahanpur on the following rates, terms and conditions:

RESPONSIBILITY OF PARTY

1. The PARTY has agreed to buy the below mentioned Fly ash at the rates mentioned below against each.
 - 1a) Fly ash discharged from Ash Silo of Boiler @ Rs. 700/- (Rs. Seven hundred per MT only) + GST as applicable at the time of delivery.
 - 1b) Ash discharged from SMBC of Boiler @ Rs. 450/- (Rs. Four hundred fifty per MT only) + GST, as applicable at the time of delivery.
2. The PARTY is solely responsible for lifting of both type of Ash on AS IS WHERE IS basis and will depute their required vehicles with requisite number of manpower ON ROUND THE CLOCK basis for loading and lifting of both the type of Ash.
3. The PARTY will engage their own/hired vehicle with proper documents at their own cost and risk and will be responsible for its movement from KEL to any location. KEL will not be responsible for any kind of risk with regard to movement. Requisite permissions for loading and transport of Fly ash will also be the responsibility of the Party.
4. The PARTY will be solely responsible for payment of wages/remuneration to manpower engaged by him for loading/lifting of the ASH from KEL site or any legal dues arising out of any liability under any statute or law. Party will also be responsible for adequate arrangement of protective guards for their loading persons considering the high temperature of the Ash.
5. PROCEDURE FOR WEIGHMENT AND INVOCING: All the trucks/ vehicles coming for loading of the ASH will first report at KEL's weighbridge with GR of the transporter and their tare weighment will be done at the electronic weigh bridge.
6. After loading of the ASH, the loaded truck will again reach at the weighbridge and their gross weight will be done. Based on the gross weight, the net weight will be worked out and that weight will be considered for invoicing.
7. After gross weighment, the driver of the loaded truck shall approach KEL's commercial Department along with
 - a. Copy of GR
 - b. Weighment Slips
8. Based on the above documents, KEL Commercial Team shall prepare Tax Invoice / e-invoice. However, the invoice preparation will be done during 9:30 AM to 8:00 PM, under normal situation.
9. The PARTY will follow the GUIDELINES of COVID -19 and ensure all the protective measures is being taken by their workers/drivers and staff.

For G. R. Movers Pvt. Ltd.

Director



61/81

10. SECURITY DEPOSIT AND PAYMENT:

- A) THE PARTY will deposit Security amount of Rs. 8,00,000/- (Rs. Eight lakh), approximately equivalent to the value of one month's ash lifting.
- B) THE PARTY will lift the Ash after making payment in favour of KEL through NEFT/RTGS, in advance before lifting of Ash from KEL.

RESPONSIBILITY OF KEL

KEL will be responsible only for providing the requisite TAX INVOICE and e-Invoice for loaded vehicles, as agreed.

GENERAL TERMS AND CONDITIONS

1. The party hereby agrees to indemnify and keep Kesar Enterprises Ltd., its Directors, Officers, Representative indemnified from any claim, damages, losses, penalties, etc. etc. arising during the period of this agreement
2. Statutory compliance of the relevant authorities for engaging the manpower, material, machinery, transportation, and equipment to be complied with by the PARTY.
3. The transportation of Ash will be strictly in accordance with the Statutory Guidelines of Central Pollution Control Board (CPCB) and / or UP Pollution Control Board (UPPCB). Party has to provide to KEL any certificate or authorization, if any from CPCB and / or UPPCB.
4. This contract will come into force since 12th Dec. 2021 , and will continue till the contract is not revised/ terminated.
5. Dispute(s) arisen, if any, shall be subject to Bareilly Court of Jurisdiction only.
6. This agreement can be terminated by either of the parties by giving one month Notice In writing.

In witness whereof this Agreement has been signed today the 12th Dec., 2021 by Shri. Sharat Mishra, PRESIDENT for and on behalf of M/s. Kesar Enterprises Ltd., Baheri and Mr. Harsh Modi on behalf of G.R. Movers Pvt Ltd., Shahjahanpur.

For G. R. Movers Pvt. Ltd.


Director

(Harsh Modi)
For & on behalf of G.R.Movers Pvt Ltd.
SHAHJAHANPUR


(Sharat Mishra)
President
KESAR ENTERPRISES LTD.,





उ० प्र० प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालय: 1219/1, ई-ब्लॉक राजेन्द्र नगर, बरेली-243 122

U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या: 152 आई०जी०आर०एस०-बरेली/2021

दिनांक- 07/06/21

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-7),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

email द्वारा

विषय-मै० केसर इन्टरप्राइजेज लि० (शुगर डिवीजन), बहेडी, बरेली के विरुद्ध प्राप्त आई०जी०आर०एस० सन्दर्भ सं०-80000200168948, 80000200180677, 60000210029848, 80000210035899 एवं 60000210044008 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के संदर्भ में सादर अगवत कराना है कि श्री वीरपाल सिंह गंगवार, पंजाबी कालोनी, बहेडी, बरेली द्वारा आई०जी०आर०एस० सन्दर्भ सं०-60000200168948, 60000200180677, 60000210044006 60000210029848 एवं 60000210035899 श्री राजीव कश्यप बहेडी, बरेली द्वारा आई०जी०आर०एस० सन्दर्भ सं०-60000210029848 व अन्य द्वारा मै० केसर इन्टरप्राइजेज लि० (शुगर डिवीजन), बहेडी, बरेली के विरुद्ध विभिन्न माध्यमों से इस कार्यालय में प्राप्त हो रही शिकायतों के कम में इस कार्यालय द्वारा निरीक्षण दिनांक-26.03.2021 को किया गया। निरीक्षण आख्यानुसार उद्योग में स्थापित 190 टन/घंटा वाष्प जनन क्षमता के बॉयलर से सम्बद्ध चिमनी की ऊंचाई भूतल से लगभग 90 मीटर के साथ आधुनिक तकनीक पर आधारित वायु प्रदूषण नियंत्रण व्यवस्था के रूप में इलेक्ट्रो स्टैटिक प्रेसीपिटेटर (ई०एस०पी०) की व्यवस्था स्थापित है। उक्त बॉयलर से सम्बद्ध चिमनी के प्लू गैस उत्सर्जन के अनुश्रवण का कार्य क्षेत्रीय कार्यालय की प्रयोगशाला द्वारा किया गया, आख्या मानको के अनुरूप पाये गये। उद्योग से जनित राख को तंकनीकी रूप से निस्तारित किया जाता है तथा राख पर जल छिड़काव की व्यवस्था की गयी है। जनित राख को किसानों को खेतों में फर्टिलाइजर के रूप में प्रयुक्त किये जाने हेतु दिया जाता है तथा राख हैण्डलिंग के समय जल छिड़काव की व्यवस्था की गयी है। उद्योग में चीनी मिल के मुख्य मार्ग पर तथा गन्ने की ट्राली-टैक्टर के आवागमन के मार्ग पर धूल के उत्सर्जन के नियंत्रण हेतु पानी के टैंकर से जल छिड़काव किया जाता है। निरीक्षण के समय जल छिड़काव किया जाता हुआ पाया गया। निरीक्षण के समय उद्योग से आबादी की दिशा गन्ना सोसइटी भवन निकट मास्टर कालोनी, बहेडी, बरेली पर एम्बियेन्ट एयर क्वालिटी मॉनिटरिंग का कार्य क्षेत्रीय कार्यालय की प्रयोगशाला द्वारा किया गया, प्राप्त विश्लेषण आख्या के अनुसार परिवेशीय वायु गुणता के प्रचालक बोर्ड मानको के अनुरूप पाये गये। उपरोक्त शिकायत में उल्लिखित की गयी बीमारियों के सम्बन्ध से उद्योग के निकट संचालित सामुदायिक स्वास्थ्य केन्द्र, बहेडी, बरेली से जाँच कराये जाने हेतु इस कार्यालय के पत्र सं०-1451/आई०जी०आर०एस०-बरेली/2021 दिनांक-27.03.2021 द्वारा प्रेषित पत्र के अनुक्रम में सामुदायिक स्वास्थ्य केन्द्र, बहेडी, बरेली द्वारा पत्र दिनांक-01.06.2021 प्रेषित किया गया है। पत्र के माध्यम से अवगत कराया गया है कि "मै० केसर इन्टरप्राइजेज लि० (शुगर डिवीजन), बहेडी, बरेली से उत्सर्जित होने वाले धुये, राख इत्यादि पदार्थों से बहेडी क्षेत्र में स्थापित सामुदायिक स्वास्थ्य केन्द्र, बहेडी, बरेली के आउटडोर एवं इनडोर रिकॉर्ड के अनुसार ऐसा कोई भी साक्ष्य नहीं है। जिससे प्रतीत होता हो की मै० केसर इन्टरप्राइजेज लि० (शुगर डिवीजन), बहेडी, बरेली के रसायन एवं कणों के द्वारा फेफड़ों सम्बन्धी बीमारी हुयी हो।" उद्योग द्वारा उद्योग के आस-पास आवासीय कालोनीयों के निकट विभिन्न स्थानों पर एम्बियेन्ट एयर क्वालिटी मॉनिटरिंग का कार्य मान्यता प्राप्त प्रयोगशाला से करा कर विश्लेषण आख्यायें प्रेषित की गयी है। उक्त विश्लेषण आख्याओं के आधार पर परिवेशीय वायु गुणता मानको के अनुरूप पायी गयी। उपरोक्त निरीक्षण आख्या आई०जी०आर०एस० पोर्टल पर ऑनलाइन शिकायतों के निस्तारण हेतु अपलोड कर दी गयी है, जो कि संलग्न है।

अतः मै० केसर इन्टरप्राइजेज लि० (शुगर डिवीजन), बहेडी, बरेली के प्राप्त शिकायतें निस्तारण किये जाने योग्य है। उपरोक्त आपके सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित संलग्नक-उपरोक्तानुसार।

भवदीय,

(रोहित सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. जिलाधिकारी महोदय, बरेली को सादर सूचनार्थ प्रेषित।
2. श्री वीरपाल सिंह गंगवार, पंजाबी कालोनी, बहेडी, बरेली को सूचनार्थ सादर प्रेषित।
3. श्री राजीव कश्यप, एडवोकेट, क्लर्क द्वारा राजेश सक्सेना एडवोकेट, तहसील कार्यालय, बहेडी, बरेली को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

मै0 केसर इन्टरप्राइजेज लि0 (शुगर डिवीजन), बहेडी, बरेली के विरुद्ध प्राप्त हो रही शिकायतों के सम्बन्ध में निरीक्षण आख्या:-

उपरोक्त विषयक श्री वीरपाल सिंह गंगवार, पंजाबी कालोनी, बहेडी, बरेली व अन्य द्वारा मै0 केसर इन्टरप्राइजेज लि0 (शुगर डिवीजन), बहेडी, बरेली के विरुद्ध विभिन्न माध्यमों से इस कार्यालय में प्राप्त शिकायतों के अनुक्रम में सन्दर्भित उद्योग का निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा दिनांक 26.03.2021 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री विकास शर्मा (मैनेजर एन्वायरमेन्ट) उपस्थित थे। निरीक्षण आख्या निम्नवत् है-

1. निरीक्षण के समय उद्योग संचालित पाया गया। उद्योग एक सीजनल चीनी उद्योग है तथा वर्ष 1933 से स्थापित/संचालित है। उद्योग की उत्पादन क्षमता 6500 टी.सी.डी. है। उद्योग में वर्ष 2012 से 45 मेगावाट क्षमता का को-जनरेशन पावर प्लान्ट स्थापित किया गया है जो कि निरीक्षण के समय कार्यरत पाया गया।
2. उद्योग में चीनी का उत्पादन डबल सल्फीटेशन प्रक्रिया से किया जाता है। उद्योग में उत्पादन प्रक्रिया, कूलिंग एवं बॉयलर से उत्प्रवाह जनित होता है जिसके शुद्धिकरण हेतु उद्योग में उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है। उद्योग द्वारा शुद्धिकृत उत्प्रवाह को लैगून में एकत्रित कर सिचाई, बागवानी, ऐश हैडलिंग, बैगास पर स्प्रे आदि में प्रयुक्त किया जाता है तथा उद्योग द्वारा आंशिक रूप से शुद्धिकृत उत्प्रवाह स्थानीय नाले में निस्तारित किया जाता है। उत्प्रवाह शुद्धिकरण संयंत्र के आउटलेट पर ऑनलाइन उत्प्रवाह की गुणता तथा मापन हेतु ऑनलाइन इप्ल्युन्ट मॉनिटरिंग सिस्टम स्थापित है, जो कि राज्य प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर से जुड़ा हुआ है। उद्योग में स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के आउटलेट से निस्तारित हो रहे उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय कार्यालय की प्रयोगशाला में विश्लेषण हेतु जमा किया गया, प्राप्त विश्लेषण आख्या के आधार पर शोधित उत्प्रवाह में प्रचालक पर्यावरण (संरक्षण) अधिनियम, 1986 यथासंशोधित में निर्धारित मानकों के अनुरूप पाये गये, विश्लेषण आख्या संलग्न है।
3. उद्योग में 190 टन/घंटा वाष्प जनन क्षमता का एक नं0 बॉयलर स्थापित है जिसमें ईंधन के रूप में बैगास लगभग 1750 मी0टन/दिन प्रयोग किया जाता है। बॉयलर से सम्बद्ध चिमनी की ऊंचाई भूतल से लगभग 90 मीटर है। उद्योग में आधुनिक तकनीक पर आधारित वायु प्रदूषण नियंत्रण व्यवस्था के रूप में इलेक्ट्रो स्टैटिक प्रेसीपिटेटर (ई0एस0पी0) की व्यवस्था स्थापित है। उक्त बॉयलर से सम्बद्ध चिमनी के फ्लू गैस उत्सर्जन के अनुश्रवण का कार्य क्षेत्रीय कार्यालय की प्रयोगशाला द्वारा दिनांक 26.03.2021 को किया गया। प्राप्त आख्या के अनुसार प्रचालक पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित में निर्धारित मानकों के अनुरूप पाये गये, विश्लेषण आख्या संलग्न है। उक्त बॉयलर से सम्बद्ध चिमनी पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी आदेशों के अनुपालन में उत्सर्जन के अनुश्रवण हेतु ऑनलाइन कन्टीन्यूअस एमिशन मॉनिटरिंग सिस्टम स्थापित है, जो कि राज्य प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर से जुड़ा हुआ है।
4. उद्योग से जनित राख को तकनीकी रूप से निस्तारित किया जाता है तथा राख पर जल छिड़काव की व्यवस्था की गयी है। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि जनित राख को किसानों को खेतों में फर्टिलाइजर के रूप में प्रयुक्त किये जाने हेतु दिया जाता है तथा राख हैण्डलिंग के समय जल छिड़काव की व्यवस्था की गयी है। उद्योग में चीनी मिल के मुख्य मार्ग पर तथा गन्ने की ट्राली-टैक्टर के आवागमन के मार्ग पर धूल के उत्सर्जन के नियन्त्रण हेतु पानी के टैंकर से जल छिड़काव किया जाता है। निरीक्षण के समय जल छिड़काव किया जाता हुआ पाया गया।
5. उद्योग के विरुद्ध प्राप्त श्री वीरपाल सिंह गंगवार निवासी पंजाबी कालोनी, बहेडी, बरेली की शिकायत के कम नोटिस प्रेषित किया गया। जिसका प्रतिउत्तर उद्योग द्वारा अपने पत्र दिनांक-02.04.2021 द्वारा प्रेषित किया गया है। उक्त पत्र के साथ उद्योग द्वारा उद्योग के आस-पास आवसीय कालोनीयों के निकट विभिन्न स्थानों पर एम्बियेन्ट एयर क्वालिटी मॉनिटरिंग का कार्य मान्यता प्राप्त प्रयोगशाला से करा कर विश्लेषण आख्यायें प्रेषित की गयी है। उक्त विश्लेषण आख्याओं के आधार पर परिवेशीय वायु गुणता मानकों के अनुरूप पायी गयी, जो कि संलग्न है।
6. निरीक्षण के समय उद्योग से आबादी की दिशा गन्ना सोसइटी भवन निकट मास्टर कालोनी, बहेडी, बरेली

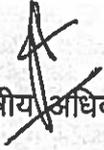
पर एम्बियेन्ट एयर क्वालिटी मॉनिटरिंग का कार्य क्षेत्रीय कार्यालय की प्रयोगशाला द्वारा किया गया, प्राप्त विश्लेषण आख्या के अनुसार परिवेशीलय वायु गुणता के प्रचालक बोर्ड मानको के अनुरूप पाये गये, आख्या संलग्न है।

7. उपरोक्त शिकायत में उल्लिखित की गयी बीमारियों के सम्बन्ध से उद्योग के निकट संचालित सामुदायिक स्वास्थ्य केन्द्र, बहेडी, बरेली से जाँच कराये जाने हेतु इस कार्यालय के पत्र सं०-1451/आई०जी०आर०एस०-बरेली/2021 दिनांक-27.03.2021 द्वारा पत्र प्रेषित किया गया है। उक्त पत्र की छायाप्रति संलग्न है।
8. उद्योग को पूर्व में ऑनलाइन संन्दर्भ के पत्र सं०-73710/यू.पी.पी.सी.बी./बरेली (यू.पी.पी.सी.बी.आर.ओ०)/सी.टी.ओ./वाटर/बरेली/2019 दिनांक 27.03.2020 द्वारा जल सहमति एवं पत्र सं०-73679/यू.पी.पी.सी.बी./बरेली(यू.पी.पी.सी.बी.आर.ओ०)/सी.टी.ओ./एयर/बरेली/2019 दिनांक-27.03.2020 द्वारा वायु सहमति निर्गत की गयी है, जिसकी वैधता दिनांक-31.12.2021 है।
संलग्नक-उपरोक्तानुसार।

अतः शिकायतकर्ता द्वारा की गयी शिकायतों को निस्तारित किये जाने हेतु निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक हेतु कार्यवाही संस्तुति सहित प्रस्तुत है।
संलग्नक-उपरोक्तानुसार।


(सुनील कुमार)
वैज्ञानिक सहायक


(शशि विन्दकर)
सहायक पर्यावरण अभियन्ता


क्षेत्रीय अधिकारी



उ० प्र० प्रदूषण नियन्त्रण बोर्ड
क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर
बरेली-243122

Phone & Fax: 0581-2585299

U. P. POLLUTION CONTROL BOARD
Regional Office: 1219/1 E-Block, Rajendra Nagar, Bareilly-243122

Stack Monitoring Report

1.	Name & Address of Industry	M/S Kesar Enterprises Limited (Sugar Unit), Baheri, Bareilly
2.	Date & Time of Monitoring	26-03-2021
3.	Stack Monitored by	Sunil Kumar (S.A.), S.B Dwivedi (F.A.)
4.	No. of Boiler	One
5.	No of Stack	One
6.	Stack attached to individual boiler	190 TPH
7.	Type of fuel	Baggasse
8.	Raw Material	Sugarcane,
9.	Products of Industry	Sugar .
10.	Stack height from GL(in Meter)	90.00
11.	Fuel & Fuel Quantity	1600 MTD (Approx)
12.	Capacity of Boiler	190 TPH
13.	Air Pollution Control Device	E.S.P.

MONITORING RESULTS

S.N.	PARAMETERS	VALUE(mg/NM ³)	STANDARDS(mg/NM ³)
1.	Stack height from GL (in meters)	90.00	
2.	Particulate Matter(PM)	112.50	150.0

P. S. A.
S.A.

A.E.E.
A.E.E.

[Signature]
Regional Officer



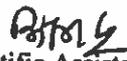
Phone & Fax: 0581-2585299
Email-robareilly@uppcb.com

U. P. POLLUTION CONTROL BOARD
Regional Office: 1219/1 E-Block, Rajendra Nagar,
F Bareilly-243 122

ANALYSIS REPORT OF EFFLUENT SAMPLE

1.	Name & Address of Industry / Drain	M/S Kesar Enterprises Limited (Sugar Unit), Baheri, Bareilly	
2.	Date of Sample Collection	26-03-2021	
3.	Details of Sampling Point	Final Outlet of ETP	
4.	Sample Collected By	Shashi Vindkar (AEE), Sunil Kumar (SA)	
5.	Date of Analysis Completion	02-04-2021	
PARAMETER ANALYSED		ANALYSIS RESULT	STANDARDS
A. CHEMICAL PARAMETER			
	Colour	Colourless	----
	Odour	Odourless	----
1	pH	7.6	6.5-8.5
2	Suspended Solids	24.0	30.0
3	Total Dissolved Solid	332.0	2100.0
5	BOD	22.0	30.0
6	COD	208.0	250.0
7	Oil & Grease	7.0	10.0

Note: All values are in mg/l except pH or stated otherwise.


Scientific Assistant


A.E.E.


Regional Officer

U. P. POLLUTION CONTROL BOARD
Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

AMBIENT AIR QUALITY REPORT
DATA SHEET FOR PARTICULATE MATTER

Station Name	Ganna Society Bhawan, Near Master Colony, Baheri, Bareilly
Date :	26-03-2021
Monitoring Period	10:00AM - 17:PM
Parameter	PM ₁₀
Filter Paper No.	1
Initial Flow Rate(M3/minute)	1.4
Final Flow Rate(M3/minute)	1.2
Average Flow rate(M3/minute)	1.3
Total Operation Time(Minutes)	240 Min
Dust Contents(gms.)	0.00288
Total Volume of Air Sampled(M3)	312
24 Hourly Average RSPM(ug/M3)	92.30
Remarks:	Clear wheather
Name & Signature of Official on Duty:	

S.A.M.
S.A.M.

A.E.E.
(Signature)

(Signature)
R.O.

प्रेषक,

दिनांक 01.06.2021

चिकित्सा अधिकारी
सामुदायिक स्वास्थ्य केन्द्र, बहेड़ी (बरेली)

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियन्त्रण बोर्ड
बरेली

महोदय,

आपके पत्रांक 1451/आई०जी०आर०एस०-बरेली/-2021 दिनांक 27.05.2021 के सम्बन्ध में आपको अवगत कराना है कि मैसर्स कैसर इण्टरप्राइजेज लि०, शुगर मिल बहेड़ी से उत्सर्जित होने वाले धुएँ, राख इत्यादि पदार्थों से बहेड़ी क्षेत्र में सामुदायिक स्वास्थ्य केन्द्र बहेड़ी के आउट डोर एवं इनडोर रिकार्ड के अनुसार ऐसा कोई भी साक्ष्य नहीं है जिससे प्रतीत होता हो कि कैसर इण्टरप्राइजेज लि०, शुगर मिल बहेड़ी के रसायन एवं कणों के द्वारा फेफड़ों सम्बन्धी बीमारी हुई हो

Supdt. Officer in charge
C. H. C. Baheri (Bareilly)
सामुदायिक स्वास्थ्य केन्द्र बहेड़ी (बरेली)

प्रतिलिपि - निम्नलिखित को सूचनार्थ प्रेषित।

- 1 - मुख्य चिकित्साधिकारी, बरेली को सादर सूचनार्थ प्रेषित।
- 2 - मुख्य पर्यावरण अधिकारी, वृत्त - 7, उ०प्र० प्रदूषण नियन्त्रण बोर्ड लखनऊ।

चिकित्सा अधीक्षक
सामुदायिक स्वास्थ्य केन्द्र बहेड़ी (बरेली)



KESAR ENTERPRISES LIMITED

Bahar-243201 Dist. Bareilly (U.P.) Ph.: 05822-223691-93 Fax : 05822-223697
E-mail : kesar@kesarindia.com, Website : http://www.kesarindia.com
CIN : L24116MH1933PLC001996

संदर्भ सं०: 9371/केसर/2021

दिनांक 02.04.2021

श्रीमान क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
बरेली।

विषय - आई०जी०आर०एस० पोर्टल एवं अन्य माध्यमों से श्री वीरपाल सिंह गंगवार द्वारा की जा रही शिकायतों के सम्बन्ध में -

महोदय,

उपरोक्त विषयक आपको अवगत कराना है कि श्री वीरपाल सिंह गंगवार द्वारा अनेकों माध्यमों से हमारी फैक्ट्री के विरुद्ध वायु प्रदूषण को लेकर शिकायतें की जा रही हैं। उनके द्वारा लगातार की जा रही शिकायतों की जाँच भी कई बार विभिन्न स्तरों से की जा चुकी है और सभी शिकायतें अद्यतन आधारहीन हैं। इन शिकायतों का आधार उनके द्वारा फैक्ट्री से अनुचित लाभ प्राप्त ना होना है। अब तक उनके द्वारा की गई शिकायतों पर हमारे द्वारा कोई प्रतिक्रिया भी नहीं की गई परन्तु अब निरन्तर अपने निहित स्वार्थ सिद्धि में लिखी जा रही शिकायतों से हम लोग भी परेशानी महसूस करने लगे हैं अतएव आपको कुछ तथ्यों से अवगत कराना भी हमारा दायित्व हो गया है।

इस बारे में आपके संज्ञान में लाना है कि पूर्व में श्री वीरपाल गंगवार ने गन्ने की सप्लाई हेतु पर्शियाँ देने के लिये दबाव बनाया था ताकि वह गन्ने की अवैध सप्लाई कर सकें। उन्हे हमारे द्वारा यह बताया गया की गन्ने की पर्शियाँ फैक्ट्री स्तर से जारी ना होकर शासन द्वारा निर्धारित प्रक्रिया के अनुसार जिला गन्ना अधिकारी कार्यालय, बरेली से ही जारी होती है तथा फैक्ट्री कोई भी गन्ना अवैध रूप से नहीं खरीदती है। इस पर, उनकी गर्म-गर्मी हमारे सम्बन्धित व्यक्ति से हो गई और वह यह कहते हुये बाहर निकले कि मैं देखता हूँ कि तुम्हारी फैक्ट्री कैसे चलती है। इसी घटना के बाद से उनके द्वारा निरन्तर शिकायतें की जा रही हैं। जब क्षेत्र के अन्य कृषकों को यह पता लगा तो उन्होंने श्री वीरपाल गंगवार से बात की और समझाया की फैक्ट्री अपनी ओर से पर्ची जारी नहीं कर सकती तथा शासन द्वारा ही पर्शियाँ जारी की जाती है। इसके बाद श्री वीरपाल गंगवार द्वारा पत्र दिनांक 04.02.2021 आपको प्रेषित किया गया जिसे उन्होंने कृषकों के समक्ष ही हस्ताक्षरित किया था। इसी पत्र की प्रतिलिपि हमारे द्वारा आपको पत्र दिनांक 03.02.2021 के साथ संलग्न कर प्रेषित की गई थी। उसके उपरान्त श्री वीरपाल गंगवार ने पुनः दिनांक 16.02.2021 से शिकायत करना शुरू कर दी है जिसमें यह कहते हैं कि उनके हस्ताक्षर फर्जी बनाकर लम्बित शिकायतों का निस्तारण कर दिया गया है। उनका ऐसा कहना पूर्णतः झूठ है और अपने स्वार्थों की पूर्ति ना होने के कारण ही शिकायतों में लिखा जा रहा है।

आगे आपको यह भी अवगत कराना है कि श्री वीरपाल गंगवार एक विचित्र प्रवृत्ति के व्यक्ति है और अपने स्वार्थों की पूर्ति ना होने पर अभी हाल ही में इन्होंने एल० आई० सी० बहेड़ी एवं गैस एजेन्सी बहेड़ी आदि संस्थाओं में भी इसी तरह की शिकायतें की हैं तथा यह शिकायतें करने के आदी हो चुके हैं और शिकायत करके अपने निहित स्वार्थों की सिद्धि करना इनका एक मात्र उद्देश्य बन गया है।

हमारी फैक्ट्री में स्थापित सभी प्रदूषण नियंत्रण संयंत्र केन्द्रीय एवं उ० प्र० प्रदूषण नियंत्रण बोर्ड के दिशा निर्देशों के अनुरूप ही स्थापित किये गये हैं और हमारे द्वारा सभी मानकों का अनुपालन शत-प्रतिशत किया जा रहा है।

अतः महोदय से निवेदन है कि इनके द्वारा दी गई शिकायतों को निरस्त करने का कष्ट करें एवं बार-बार भ्रामक और तथ्यहीन शिकायतें करने के अपराध में श्री वीरपाल गंगवार के विरुद्ध भी कार्यवाही करें।

41/52 |

मयवीय
कृते केसर इन्टरप्राइजेज लि० बहेड़ी

(शरत मिश्रा)
अध्यक्ष

प्रतिलिपि -

- श्रीमान अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
- श्रीमान अध्यक्ष, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- श्रीमान सदस्य सचिव, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- श्रीमान जिलाधिकारी, बरेली।
- श्रीमान उपजिलाधिकारी, बहेड़ी।



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory: 2/261, Vishwas Khand, Gomti Nagar, Lucknow- 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web: www.etrcltdia.com

ISO 9001:2015, ISO 14001 : 2015, OHSAS 18001 : 2007

An Approved Laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM14/TES-REP/FT/37

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No. ETRC/EPA/4210/2021		Date of Report: 20.03.2021	
Name /Address/Type of Industry		Kesar Enterprises Limited Sugar Division, Baheri District: Bareilly (U.P.)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Kesar Montessori School (Station No. 01)	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	55	55
(d)	Average ambient temperature (°C)	24	24
(e)	Time of Sampling Started (Hours)	09:35 am (15.03.2021)	09:35 am (15.03.2021)
(f)	Time of Sampling completed (Hours)	09:19 am (16.03.2021)	09:19 am (16.03.2021)
(g)	Total time of sampling (Minutes)	24 hour (1428 minutes)	24 hour (1428 minutes)
2	Average Air sampling rate for PM (m ³ /minute)	1.135	NA
3	Average sampling rate for gas (LPM)	0.5	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM	• 1620.78	• 23.795
	• GAS	• 714.0	

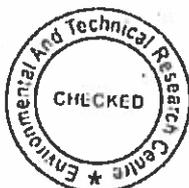
TEST RESULT

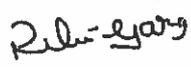
Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2017	µg/m ³	76.8	12 - 1200
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	41.18	12 - 500
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-2): 2001 Reaffirmed: 2017	µg/m ³	13.06	6 - 1000
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-6): 2006 Reaffirmed: 2017	µg/m ³	17.56	6 - 750

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.


Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Ambient Air Test Report

Ref no-15738512/Bareilly/2022

Date: 19/04/2022

- 1- Name of Place and Address: Kesar Inter College, Baheri, Bareilly ,Bareilly
- 2- Sample Collected By: S.B. Dwivedi, M.A.
- 3- Date of sample Collection: 29/03/2022
- 4- Date of sample Receipt in Laboratory: 31/03/2022
- 5- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Monitoring Location	Area Category	Shift	Sulphar di-oxide(ug/m3)	Nitrogen di-oxide(ug/m3)	Particulate Matter PM10(Less than 10Micron)(ug/m3)	Particulate Matter PM2.5(Less than 2.5 Micron)(ug/m3)
1	Kesar Inter College, Baheri, Bareilly	Industrial/Residential/Rural/Other Area	1	17.43	25.18	73.16	

Analysed by-

[Sunil Kumar]

Authorised Signatory-

VIMAL
KUMAR
RAJPUT

Vimal Rajput ASO

ROHIT SINGH Digitally signed
by ROHIT SINGH
Date: 2022.04.19
19:11:29 +05'30'

Regional Officer



REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

Ambient Air Test Report

Ref no-15738692/Bareilly/2022

Date: 19/04/2022

- 1- Name of Place and Address: Sahkari Ganna Vikas Samiti Ltd, Baheri, Bareilly, Bareilly
- 2- Sample Collected By: S.B. Dwivedi, MA
- 3- Date of sample Collection: 29/03/2022
- 4- Date of sample Receipt in Laboratory: 31/03/2022
- 5- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Monitoring Location	Area Category	Shift	Sulphar di-oxide(ug/m3)	Nitrogen di-oxide(ug/m3)	Particulate Matter PM10(Less than 10Micron)(ug/m3)	Particulate Matter PM2.5(Less than 2.5 Micron)(ug/m3)
1	Sahkari Ganna Vikas Samiti Ltd, Baheri, Bareilly	Industrial/Residential/Rural/Other Area	1	18.65	27.46	87.24	

Analysed by-
[Sunil Kumar]

Authorised Signatory-

VIMAL
KUMAR
RAJPUT

Vimal Rajput ASO

ROHIT SINGH
Digitally signed
by ROHIT SINGH
Date: 2022.04.19
19:09:02 +05'30'

Regional Officer

पत्रांक मु.चि.अ. / 22-23/1055

दिनांक 20.04.2022

प्रेषक,
मुख्य चिकित्सा अधिकारी,
बरेली।

सेवा में,
क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:- मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-405/2021 "वीरपाल सिंह गंगवार बनाम स्टेट आफ उ०प्र०" में पारित आदेश दिनांक 27.01.2022 के अनुपालन संयुक्त निरीक्षण दिनांक 29.03.2022 के तत्कम में स्वास्थ्य सम्बन्धी आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सन्दर्भ में जिलाधिकारी, बरेली के पत्रांक 1117/ओ०ए०नं०-405/2021/2022 दिनांक 15.03.2022 से गठित संयुक्त समिति के निरीक्षण दिनांक 29.03.2022 पर चिकित्सा अधिकारी, सामुदायिक स्वास्थ्य केन्द्र, बहेडी, बरेली द्वारा प्रतिभाग किया गया। उक्त विषयक प्रकरण में शिकायतकर्ता श्री वीरपाल सिंह गंगवार द्वारा की गयी शिकायत में उल्लिखित स्वास्थ्य सम्बन्धी बिन्दुओं पर जाँच चिकित्सा अधिकारी, सामुदायिक स्वास्थ्य केन्द्र, बहेडी, बरेली की गयी, जिसकी आख्या दिनांक 12.04.2022 के अनुसार "बहेडी में संचालित मै० केसर इण्टरप्राईजेज लि०, शुगर एवं डिस्टिलरी डिवीजन बहेडी के धुँये एवं राख इत्यादि के द्वारा फेफड़ों सम्बन्धी बीमारी होने के सम्बन्ध में बहेडी क्षेत्र के 02 कि०मी० की परिधि में आशाओं के द्वारा किये गये सर्वे तथा सामुदायिक स्वास्थ्य केन्द्र बहेडी के आउट डोर एवं इनडोर मरीजों के रिकार्ड के अनुसार ऐसा कोई भी साक्ष्य नहीं है, जिससे स्पष्ट होता हो कि मै० केसर इण्टरप्राईजेज लि०, शुगर एवं डिस्टिलरी डिवीजन बहेडी के धुँये एवं राख इत्यादि के द्वारा कोई फेफड़ों एवं स्वास सम्बन्धी बीमारी फैल रही हो।" उक्त आख्या से स्पष्ट है कि उक्त क्षेत्र में सन्दर्भित उद्योग के कारण जन मानस के स्वास्थ्य पर विपरीत प्रभाव पडने के साक्ष्य प्राप्त नहीं है, आख्या दिनांक 12.04.2022 पत्र के साथ संलग्नकर आपको अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक:-उपरोक्तानुसार।

(डॉ० वलवीर सिंह)
मुख्य चिकित्सा अधिकारी
बरेली

प्रेषक,

चिकित्सा अधिकारी
सामुदायिक स्वास्थ्य केन्द्र, बहेड़ी (बरेली)

सेवा में

मुख्य चिकित्सा अधिकारी
बरेली।

महोदय,

बहेड़ी में संचालित मैसर्स केसर इण्टरप्राइजेज लि०, शुगर एवं डिस्टलरी डिवीजन बहेड़ी के धुएँ एवं राख इत्यादि के द्वारा बहेड़ी क्षेत्र में फेफड़ों सम्बन्धी बीमारी होने के सम्बन्ध में अवगत कराना है कि मैसर्स केसर इण्टरप्राइजेज लि० शुगर एवं डिस्टलरी डिवीजन बहेड़ी के 2 कि०मी० की परिधि में आशाओ के द्वारा किये गये सर्वे तथा सामुदायिक स्वास्थ्य केन्द्र बहेड़ी के आउट डोर एवं इनडोर मरीजों के रिकार्ड के अनुसार ऐसा कोई भी साक्ष्य नहीं है, जिससे स्पष्ट होता हो कि मैसर्स केसर इण्टरप्राइजेज लि०, शुगर एवं डिस्टलरी डिवीजन बहेड़ी के धुएँ एवं राख इत्यादि के द्वारा कोई फेफड़ों एवं स्वास सम्बन्धी बीमारी फैल रही हो।

सादर प्रेषित !


चिकित्सा अधीक्षक
सामुदायिक स्वास्थ्य केन्द्र
बहेड़ी (बरेली)

मै0 केसर इण्टरप्राइजेज (शुगर एवं आसवनी इकाई) का संयुक्त निरीक्षण के समय लिये गये फोटोग्राफ्स



मेन गेट मै0 केसर इण्टरप्राइजेज लि0 (आसवनी इकाई), बहेडी, बरेली



मेन गेट मै0 केसर इण्टरप्राइजेज लि0 (शुगर इकाई), बहेडी, बरेली



बॉयलर शुगर इकाई



बॉयलर आसवनी इकाई



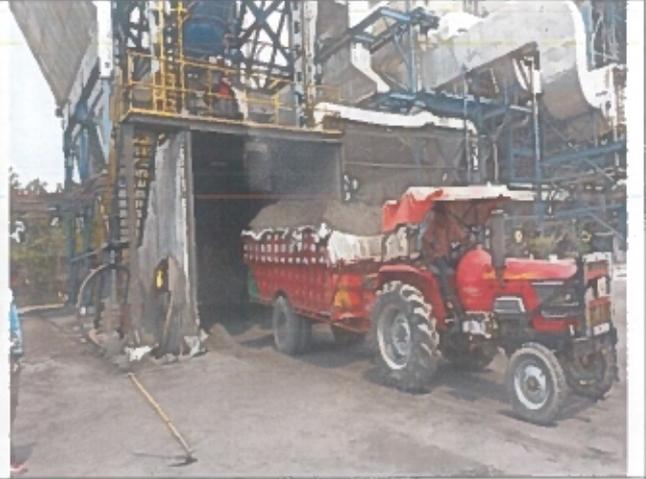
वायु प्रदूषण नियंत्रण व्यवस्था (इलेक्ट्रो स्टैटिक प्रेसीपिटेटर) शुगर इकाई



वायु प्रदूषण नियंत्रण व्यवस्था (इलेक्ट्रो स्टैटिक प्रेसीपिटेटर) आसवनी इकाई



बॉयलर से जनित राख का निस्तारण



बॉयलर से जनित राख का निस्तारण



उत्प्लावक शुद्धिकरण संयंत्र शुगर इकाई



उत्प्लावक शुद्धिकरण संयंत्र शुगर इकाई



मुख्य मार्ग पर धूल के नियंत्रण हेतु जल छिडकाव



मुख्य मार्ग पर धूल के नियंत्रण हेतु जल छिडकाव



स्टैक मॉनिटरिंग का कार्य शुगर इकाई



स्टैक मॉनिटरिंग का कार्य शुगर इकाई



स्टैक मॉनिटरिंग का कार्य आसवनी इकाई



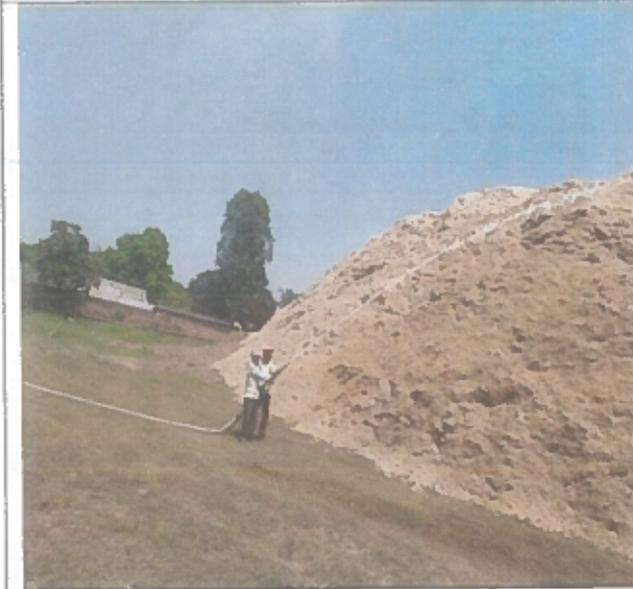
स्टैक मॉनिटरिंग का कार्य आसवनी इकाई



गन्ना सोसायटी भवन बहेडी पर परिवेशीय वायु गुणता अनुश्रवण का कार्य



केसर इण्टर कालेज भवन परिसर बहेडी में परिवेशीय वायु गुणता अनुश्रवण का कार्य



बैगास पर जल छिडकाव शुगर इकाई



बॉयलर से जनित राख के उत्सर्जन के नियंत्रण हेतु जल छिडकाव आसवनी इकाई